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SHRI M. S. GURUPADASWAMY: Then where is the difficulty?

SHRI KHURSHID ALAM KHAN: That is only an imagination.

SHRI G. VARADARAJ: I want to make one point. Instead of reserving all items for the handloom sector, why we should not reserve these items only for power-loom sector?

SHRI KHURSHID ALAM KHAN: There is no need for powerloom sector, because they have got option to produce any item except which has been reserved for the handloom.

SHRI G. VARADARJ: You have reserved 22 varieties,.. (Interruptions)

SHRI THANGABAALU (Tamil Nadu):
Sir, the Minister is talking onl about powerloom. What about handloom sector?

SHRI KHURSHID ALAM KHAN: Sir, for one week they talk about handloom, and the next week they talk about power-loom.

SHRI G. VARADARAJ: You appoint another committee to go into this matter.

SHRI KHURSHID ALAM KHAN: There is no need for appointing a committee. A committee which was appointed consisted of experts and their recommendations were accepted by the Government. I do not see any justification for appointment of another committee.

- I. THE CONSTITUTION (FIFTY-FOURTH AMENDMENT) BILL, 1986.
- II. THE HIGH COURT AND SUP-REME COURT JUDGES (CONDI-TIONS OF SERVICE) AMEND-MENT BILL, 1986.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): We will take up the Constitution (Fifty-Fourth Amendment) Bill, 1986 and the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): Sir, I move:

"That the Bill further to amend the Constitution of India, as passed by the

Lok Sabha, be taken into consideration." Sir, I also move:

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958, as passed by the Lok Sabha, be taken into consideration."

commencement of the Sir, since the Constitution there has not been any increase in the salary of Judges of High Courts and Supreme Court as laid down in part 'B' of the second schedule of the Constitution of India. There has, however been some improvement in the service conditions of Judges mainly through High Court and Supreme Court Judges (Conditions of Service) Amendment Act, 1976. Still there has been a growing feeling that the salaries of judges are not adequate to attract the best talent from the bar. Various proposals for making improvement in the service conditions of judges have been received by the Government of India from time to time. The Chief Justices conference held in Februray, 1985 made certain recommendations and pursuant to some resolution stressing the need for improving the service conditions of judges including increase in their salaries. Joint Conference of Chief Justices, Chief Ministers and Law Minister held on 31st August and 1 September, 1985 in New Delhi also discussed the question of making substantial improvement in the service conditions of judges and passed resolution in this regard The rhief Justice of India forwarded a consolidated proposal for making improvement in the service conditions of judges to the Government in September 1985. The Government have examined the proposal sent by Chief Justice of India ir detail and have decided to increase the salaries of judges and also to make improvement in the other service conditions of indges of High Courts and judges of Supreme Court. To achieve the objective of the increase in the salary, it is proposed to amend part D of the Second Schedule to the Constitution. The amendment also envisages increase in the salaries of

Supreme Court Judges judges in future by an Act of Parliament. Thus removing the rigidity in the structure of judges. For making improvements, in the service conditions of judges it is proposed to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958. The amendment Bill provides for carry forward of leave to the High Court judges elevated from service and Supreme Court judges elevated from High Court upto 180 days. Facilities of staff cars with 150 litres of petrol per month and sumptuary allowance at the enhanced rates. The rates of pension and family pension have enhanced and maximum ceiling on gratuity is enhanced from Rs. 30,000 to Rs. 50,000. Besides this, it is also proposed to extend some other benefits to the judges through the amendment of their respective rules.

Sir, this Bill got unanimous support in the other House and I am fully confident that this Bill will receive the wholehearted and unanimous support of the whole House here also.

The question was proposed.

THE MINISTER OF LAW AND JUS-TICE (SHRI ASOKE KUMAR SEN): Sir, may I suggest that the debate may be common for both.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Yes.

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, Sir I am in gene al agreement with the Bill for Constitution Amendment for the Conditions of Service of the Supreme Court and High Court Judges and I am trying to support the Bill but I have certain observations to make. Sir, this question of raising the salaries and other perquisites of High Court and Supreme Court judges was a long pending issue and by bringing this Bill into the Parliament, the Government has made a very candid admission to the fact that it has failed to contain the prices. It is the failure of their policy. In the statement of objects and reasons, has been mentioned that since prices have gone up, so increase in allowances is necessary. Prices of petrol have gone up. So, increase in car allowance

Amendment Bill, 1986 is necessary. All these things are mentioned in the statement of objects and reasons. This itself is an admission of the failure of the Government to contain prices. Now, whatever it is, the salaries and other perquisities of other sections of Government employees, are required to be revised. In fact, the Fourth Pay Commission has recommended some revision, although it has not been totally satisfying to the employees, there are objections to it and amendments are to be made. But the Pay Commission was appointed for revision of pay scales and to a certain extent, that has been done. So the salaries and amenities of the judges also, whether they work in the High Courts or in the Supreme Court, should be improved. I agree to it. But at the same time, I would like to say that simply increasing the salaries other amenities of the judges is not the whole thing. The judicial system is a very important component of the political system of our country the political structure of the country, the State structure of the country. If the judicial system works properly, the political system also will be able to work, in a better way. If the system does not work properly, so many maladies will develop inside the society and ultimately the people will be the sufferers: they will be the victims.

Now the general complaint from the people against the judiciary is that justice is delayed. Everybody is aware of the old saying that justice delayed is justice demed. Now, in our country, although it is a very old saying, we could not overcome this malady. Even now justice is not only being delayed but it is being further delayed. There is an estimate that about five lakhs of cases are pending before the Supreme Court and the High Courts of the country. One report says that 50,000 cases are pending in the Supreme Court alone. Nobody knows when these cases will be disposed of. Also one does not know what is the rate of disposal of these cases either in the Supreme Court or in the High Courts and when the Supreme Court or the High Courts are going to dispose of the cases so that people get justice. And in this House so many times these issues have been discussed as to how to increase the efficiency of the judiciary. By efficiency I

[Shri Sukomal Sen]

mean quick disposal of the cases. Although it has been discussed many times, nothing as been done as yet. So, while supporting this Bill, I would like to know from the hon. Minister what steps have been taken to speed up to the disposal of the cases that are pending before the High Courts and the Supreme Court. There is one report that the Supreme Court itself receives about 40,000 writ petitions a year, out of which about 5,000 writ petitions are admitted. If it is a fact, how is the Supreme Court going to tackle this situation?

Now, there is a problem—and that problem also has been discussed in this House several times-that a large number of vacancies exist in the Supreme Court as well as in the High Courts, What steps has the Government taken to fill up these vacancies speedily? In the case of those who retire on superannuation, the date of superannuation is known to the Government. The Government should plan illing up those vacancies. If somebody dies in harness or somebody resigns all of a sudden then it is a different thing. But etirement on superannuation is known to the Government. So there should not be any delay in filling up the vacancies. But there is a consistent complaint against the Government that the Government always delays in making appointments and as a result, a number of vacancies still exist in the Supreme Court as well as in the High Courts.

Apart from these difficulties, it is very difficult for the poor people of our country to get justice. Justice has become a very costly affair. Under the Constitution citizens are equal before the law That is very good. But it is extremely difficult for the poor people to get justice under the law of the land. What is the legal aid system? So many things have been said about the legal aid system. I want to know whether the Government has been able to evolve an effective legal aid system which actually comes to the aid of poorer sections of the people who are suffering from so many kinds of oppression in the society, who are suffering from so mony injustices. They cannot afford to go to court and even if they go to court, they cannot get justice. There are so many complications in the court that for poor people, for ignorant people, who cannot pay, who are not enlightened, who are not educated it is very difficult to get any justice there. With so many complications and redtapism of the judiciary, of the lower courts, the High Courts and the Supreme Court the situation becomes worse indeed for the poor people. While this is so on one hand, on the other the lawyer's fee is quite a prohibitive factor. The honourable Minister is an eminent lawyer himself and he knows the amount of fee involved. Poor people cannot engage a lawyer. & lawyer who has some sense. That is why our present Chief Justice is on record saying that the judicial system of our country is on the verge of collapsing This comes from the mouth of the Chief Justice himself As I said, judiciary is a very important component of our system. Therefore, something should be done immediately and sufficient attention must be paid to the problem to remedy the system to make it a little more perfect, so that the people of country can get justice. I have great confiedence in our honouroble Minister. He is an eminent 'advocate. But so far know, we see that he is so much busy in West Bengal politics that he has very little time left for looking after his department zere. I do not know what his junior colleague is doing. But as far as the monourable Minister is concerned, he is precoccuned in Bengal That is why he cannot reck after his department and the system here. I would request him to do some justice to his department while doing justice to his party in Bengal.

Before I conclude, there is another. While supporting this Bill and urging upon num to improve the system, I would like to say that the standard of judiciary—berhaps the honourable Minister will agree with me—is also falling day by day. What is the reason? Why are best persons not coming to the judicial service? There should be a probe into this. I would like to have statistics as to the number of brilliant boys from differen universities opting for judicial service. In the past the best of boys issued come to the judicial services.

vice. But I am afraid now that urge for joining the judicial service is no lorger there. Only some mediocre people coming. Not only that, Because of political interference also in the judiciary brilliant boys are not coming forward and the system is losing its standards day by day. In conclusion, I would also say that judiciary must also be made impartial. I know as communist that since our system is class-divided, is capitalist, in a class society justice also has class bias. As a result I find all our judicial pronouncements have a class bias in favour of the rich, of the capitalist and the 'haves'. Taking it for granted that this class bias will be there, I would like to point out that this class bias should not manifest itself so very crudely. Sometimes it manifests very crudely. What is happening in the High Court in West Bengal? There sometimes the High Court assumes itself as a super executive. overriding the executive, becoming the super-executive, as if they are ruling the State, as if they are ruling the country. In West Bengal, so many land cases went to the Courts and the land-owners went to the Courts and easily. got the injunction. The Government is going to take certain measures for land reforms and all these measures have been thwarted by the High Court which is easily granting injunctions in favour of the landowners. As a result, who are the sufferers? It is only the poor who are the sufferers peasants, the landless people who are the sufferers, ven the budga operation in West Bengal has been very much thwarted because the High Court intervened and a number of injunctions have been issued by the High Court which put the Government in great difficulties. Now, if you go to West Bengal, you can see one thing. If anybody files a case against the Government, he will get an injunction and he will win his case in the High Court. So, sometimes this class bias becomes so crude that the people get disguised with judiciary and the impartiality of the judiciary comes into question. The impartiality of the judiciary is being questioned because of this. So, I would like to make one request to the honourable Minister. It is all right. Since it is a capitalist society the whole system is supporting the rich only and the judiciary also will support the rich. But there should be some limit, there

should be some decorum and there should be some moderation. With some modesty they should do it. I do not expect any impartial system of judiciary in a class-biased society. That is why my request to the honourable Minister is that he should see to it that the welfare measures undertaken by the State like land reforms are not thwarted by the judiciary by interfering as it is doing in West Bengal now. Thank you, Sir.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Now, Mr. Madan Bhatia.

SHRI MADAN BHATIA (Nominated): Mr. Vice-Chairman, Sir, I rise to support this Constitution (Amendment) Bill and the connected Bill.

Sir, these Bills are not the price which the nation is seeking to pay to secure the impartiality and the independence of the judiciary. The impartiality of a judge does not come from the amount of money that you place in his hands. It comes from his moral fibre. So, this is the tribute which the nation is seeking to pay to the tremendous service which the higher judicial institutions of the country have rendered to the Indian people. These Bills are also a tribute to the integrity of the higher judicial institutions of the country.

Sir, if you look at the Constitution, you will see that the Supreme Court and the High Courts constitute one of the most powerful bonds for the unity of India, whether by composition or by jurisdiction. If we take the composition of the High Courts, you will see that the Judges of the High Courts are appointed by the President of India, of course, in consultation with the Governors of the States. Judges of the Supreme Court are appointed by the President of India, unlike the courts in other federal democracies like the United States, the jurisdiction of the High Courts and the Supreme Court is not limited to the interpretation of the Constitution alone or to the applicability of he federal laws, but the jurisdiction of the High Courts and the Supreme Court of Inlia takes within its ambit every possible dispute which may arise in any part of the country out of any particular law. This

[Shri Madan Bhatia]
is the unifying factor so far as India is concerned.

Sir. the High Courts and the Supreme Court have become the people's armoury against possible onslaughts by any excessive use or abuse of the executive power and any unconstitutional exercise of power even by the Legislatures. The Supreme Court and the High Courts have the standard-bearers become Fundamental Rights of the India citizens, the basic human rights of the people. It is the Suprme Court, close with the High Courts on is heels, which has given new dimensions and has raised new horizons about the fundamental rights of the Indian people. The hon. Member has the Supreme Court that the High Courts are not fully conscious of the rights of the people. I respectfully past history of these submit that the courts shows that if today the dimensions of personal liberty and the dimensions of the fundamental rights of the Indian citizens as enshrined in the Constitution, have gone far beyond the concepts of the foundfathers of the Constitution, because of the evolving process of law on which the Supreme Court and the High Courts had embarked. This exhilarating process of the development of law started with Menaka Gandhi's case. What were the points in that case? (Interruptions) Her passport had been impounded in public interest. She went to the Supreme Court. Her first point was that her right to go abroad is a part of her personal liberty. Her point was that these fundamental rights like personal liberty and the rights enshrined in Article 19 of the Constitution are basic human rights which cannot be confined to the frontiers of India. There are no geographical barriers to the exercise of these rights. These are basic human rights and they extend beyond the geographical barriers of the country.

Her second point was that personal liberty does not mean merely freedom from personal or physical restraint. The expression personal liberty is of the widest amplitude. It takes within its ambit the right of a human being to exercise his intellectual his moral, his economic and

his social ideas and concepts without any restraint.

Her third point which was the most important point, was that no person can be deprived of his personal liberty except by a procedure which is fair and reasonable.

Till then Article 21 had been interpreted to mean that any procedure which is prescribed by Parliament will be good enough to take away the personal right of a citizen. It is for the first time that the Supreme Court accepted all these points and came to the conclusion fundamental rights are not confined to the frontiers of India. or to the Secondly, the expression 'personal liberty' is of the widest amplitude. Thirdly, no person can be deprived of his personal liberty except in accordance with the procedure which is fair, which is reasonable and which is equitable. This was the introduction of the American concept of the due process into the Constitution through judicial interpretation brought about by the Supreme Court of India. When the Constitution was framed the founding fathers of the Constitution were advised not to put in this clause from the American Constitution which says no person shall be deprived οŧ his liberty, property or life except in accordance with the due process of law. They were warned that if they brought in the concept of the due process this would mean endless litigation in the country and endless challenges to actions of the Executive. They accepted this advice and excluded the Executive. the expression 'due process' from Article 21. Article 21 merely said that a person: shall not be deprived of his personal liberty except in accardance with the procedure established by law which Maneka Gandhi's case, was interpreted to mean that if the Parliament thinks it advisable" to prescribe any procedure. whether it is reasonable or not reasonable that will be good enough to meet the requirements of Article 21. This is for the first time and we owe it to Judes of the Supreme Court to have given this new concept to Article 21. And after that the Supreme Court has not looked

The Supreme Court has gone furback. Right to livelihood has now been ther. described by the Supreme Court as a part of personal liberty. Right of even access to the rest of India for the hill people by the construction of a road which will connect that little tiny village in the high mountains with the rest of the country has been taken by the Supreme Court as a Fundamental Right, as a part of personal liberty. This is the extent to which the Supreme Court has gone. This is how the the basic Supreme Court has evolved human rights of the Indian people. And it is in tribute to this tremendous service which has been rendered by the Supreme Court and the High Courts close on the heels of the Supreme Court that we stand here today to pay this tribute to the highest judicial institutions of the country by making this amendment in the Constitution.

Sir, it is no doubt, at the same time. I am not unaware of that basic constitutional doctrine namely separation of po-What is that doctrine? That wers. should doctrine provides that there not be excessive concentration of pothree in anv Of the organs of the State, namely the judiciary or the executive or the legislature. If there is excessive concentration of power in any of these three powers, then according to Locke and Montesquieu, this would be the collapse of liberty. I do not mean to suggest that the Supreme Court and the High Courts, the highest judicial institutions of the nation should concentrate within themselves the power which will be excessive and which will amount to encroachment on the powers of the executive or on the the legislature. If Sir, the powers of executive goes wrong, the Parliament and the Judiciary are there to correct it. If the Parliament goes wrong and makes laws which are unconstitutional, the Judiciary is there to correct the Parliament. If the Judiciary goes wrong, there is no check in the Constitution except the inherent self-restraint. One of the famous American Judges has said that the only check and restraint on the judicial powers by the Judiciary is the inherent judicial self-restraint. Therefore, the principles of law which have been evo-Ived, namely judicial activism and public

interest litigation-I am fully awarehave to be harmonised with the doctrine of separation for powers. What is judicial activism? The hon. Chief Justice of India has described this in these words: Judge is not an artisan; he is an artist who not merely interprets the law but he creates the law, evolves the law in order which are challenges to meet the new to time by the time thrown up from country." This is judicial activism. what is the doctrine of public interest litigation? The doctrine is that the courts on their own shall step in wherever there is an act of omission or commission or abuse of power or non-compliance with the Fundamental Rights of a citizen on their own and will come to the rescue of the citizens of the country. These doctrines are there. But no doubt, I have no doubt in my mind that these two doctrines will gradually find harmony with the doctrine pression was given by the Supreme Court pressing was given by the Supreme Court itself and I would just close in one or two minutes, Sir, with these words. This was the well-known case of Shrimati Indira Gandhi Versus Raj Narain. The Supreme Court says regarding this doctrine of separation of powers that:

"The concentration of powers in any one organ may, by upsetting that fine balance between the three organs, desfundamental premises of a troy the democratic Government to which we are pledged. The three organs must act in concert, not that their respective functions should not ever touch one another. If this limitation is respected and preserved, it is impossible for that situation to arise which Locke and Montescollapse of quien regarded as the liberty—the monopoly or the disproportionate accumulation of power in one sphere."

Sir, in the end I would respectfully submit that we are increasing the salaries of the judges, we are increasing the allowances of the judges and these will be a great national investment towards the independence of judiciary if after the retirement of a High Court judge and a Supreme Court judge he is entitled to the same pension as his salary before artimeters.

[Shri Madan Bhatia]

ment. This will enable the hon. judges after retirement to live with the same dignity with which they were adorning the offices before their retirement. This will remove any possibility, any necessity of the hon. judges of the High Courts and the Supreme Court after retirement to look for another appointment with the Government or otherwise, and that will be the investment towards the independence of the judiciary. Thank you.

SHRI P. BABUL REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, these two Bills, the Constitution (Fifty-fourth, Amendment) Bill, 1986, and the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986, are being considered together and in the House also all the sections are together in supporting the Bills. There is no difference of opinion. Sir, I was exteremely happy to read that in the Lok Sabha 400 Members. who were present when the Bills were being considered, have supported the Bills with one voice. Perhaps that is a new record. Of course, I am subject to correction. I think perhaps there was no other Bill which received the support of 400 Members till now.

Sir, I was very happy, and this is really a compliment to the working of judiciary in the country, that the Government was at least thinking of improving the conditions of the judges though balatedly. Sir. it was about 10 years back, i.e., on the 11th July, 1966, that a judge of the Bombay High Court resigned from his office declaring publicly the reasons prompted the resignation. Even then in 1966, at that time the inflation was not of the present order, he said "The compensation which goes with the judge's position is very nearly vanished against the background of rising prices, growing inuation and high taxation. The present conditions of service are not consistent with the position which the office of a judge imposes on him and which he is expected to maintain." Sir, the judge who resigned then is no other than late Mr. Gokhale who later on became the Law Minister. In the year 1976. Mr. Gokhale tried to

make certain improvements. But unfortunately, I do not know the reasons why the Second Schedule was not amended to increase the salaries of judges Sir, before Independence, i.e., prior to 1947 a Judge of the High Court was drawing a salary of Rs. 4000 considered to be a princely salary. Sir, I remember Sardar Vallabhai Patel as Home Minister appealed to the judges to make sacrifices, to reduce their salaries so that the poor man living in this country, his condition could be bettered. Some iudges responded voluntarily. They cut down their salaries. After the passing of the Constitution when everything is going up, the salary of the judges has been reduced from Rs. 4000 to Rs. 3500. This was the position in the year 1950. After 1956, the course of the last 36 years the salaries of all sections workers are going up. I understand that one hon. Member mentioned in the Lok Sabha that the salary of a sweeper in the Premier Automobiles Rs. 2500 per month. But a judge who decided industrial disputes sitting there gets only Rs. 1800 and he would be considering with tears the awful conditions sweepers who get Rs. 2500 per month. This is the pitiable position in which the judges are placed. With this background, there cannot be two opinions and rightly in the Lok Sabha also it was supported by all the Members who were present. I support all the amendments heartedly but I have my reservations with respect to one amendment relating to staff car and 150 litres of petrol I do not know whether it has been out in monetary terms. I am not grudging; judges should be given all the facilities. But I feel many people may not worked it out, I worked it out. It costs 5000 Rs. per thousand is the petrol cost; then one thousand minimum is the driver's salary; interest and - depreciation would come to about Rs. 2000 and one thousand for maintenance, because once it is a Government car, the maintenance cost jumps up, because so many people have to be fed. So, Rs. 5000 comes in monetary terms. I am not grudging; but I don't think they have applied their mind to this aspect. There are 480 judges in the High Courts, in the country. Poor people are suffering. But once again I

may repeat; I am not at all grudging whatever facilities are provided to the judges You be generous with the judges. After all in a country which has accepted the rule of law as the governing principle, judges who are the persons who democratic values should uphold the ultimately and assure fundamental rights to the poor people, have got to be provided with all facilities. But there should be a limit on the generosity. What humbly propose is that they can be given a liberal car allowance. Now they are being given Rs. 2500 if they live in their own house, because they have to be provided rent-free accommodation. Now, instead of spending Rs. 5000 - you can, suggest an alternative to them to accept Rs. 2500| as car allowance It would be a saving to the Government and they would gladly accept it. But here I think the provision made is a thoughtless provision. Perhaps, the reasoning is that when Ministers are given cars why not the judges? But Minister has got so many things If there is fire, he has to so; if there is a strike somewhere, he has rush there and he requires car to rush to so many places. But the judge goes in the morning to the court and safely returns home in the evening. Why should you give him a car? What will the driver do? The judge would be working...

SHRI BAHARUL ISLAM (Assam): Let me clarify that...

THE VICE-CHAIRMAN (DR. BAPU KALDATE): You can answer when you speak

SHRI P. BABUL REDDY: I am sure Justice Baharul; Islam will support me in his own way.

SHRI BAHARUL ISLAM: Certainly I will support him.

SHRI P. BABUL REDDY: So, what should this driver do? The judge would be writing judgements, if he is vigilance; otherwise he may also be sleeping in the court, and the driver will be sleeping outside for 5-6 hours. Some thought should be given to it. One should be liberal, I would again say. But you have

to consider this aspect. I spent my lifetime in the court. I would be the last person to grudge it, to grudge the benefits being given to the judges. But this is a dubious benefit. On the other hand if you give him Rs. 2500 as gar allowance, he will employ his own driver. He will see that his car is maintained properly. It is much better than the Government car. Time bell rings) I have a few submissions to make, because I spent my life in the courts. Give mee five minutes more.

SHRI GHULAM RASOOL KAR (Nominated): You can still go to court.

SHRI P. BABUL REDDY: But you will appreciate, from 1st January 1985, I gave up my lucrative practice to spend my time with you here.

Now, with regard to pending cases. Sir, there are about 1,40,000 cases which are pending in the Supreme Court. More shameful thing is that 2850 cases are more than 10 years old which are pending in the Supreme Court And in all these cases, legal representatives have come on record. Sir, how long a man can live? He cannot live as long as the litigation goes. His life is shorter than the litigation. Then, it dies. Then, the legal representatives will come in in most of the cases by the time they go to the Supreme Court. Rent control cases. Some judges are tenant judges and some judges are landlord judges. They take pride. I do not understand. It is a shameful thing. The moment you say 'tenant', stay is granted For ten years, it would be in the Supreme Court My point is, the tenants as well as the landlords should get justice. There is no difference.

Then, Sir eleven judges' posts are vacant in the Supreme Court. Do they find it difficult to fill up the posts? After this vacillation and time-consuming process, it is doubtful whether they will select proper persons ultimately. We have passed a Bill in this House and it became an Act, a Constitution (Amendment) Bill, in regard to increase in the number of judges. It was only a Bill, not a Constitution

[Shri P. Babul Reddy]

(Amendment) Bill. But you are not taking steps to fill up the posts. What is the use of increasing the number on paper unless you appoint them? Then, 64 judges' posts are vacant in the High Courts Proposals have been sent and they have been pending. They do not have time to appoint. The Chief Justices of the High Courts and the Chief Justice of the Supreme Court have approved. But for two years, it is pending. I do not want to go into the details. There between the Chief was some dispute Minister and the Minister of State Law. I do not want to mention the name of the State I do not want to go into

Then, regarding Benches, Justice want Singh Commission was appointed. He was a retired judge. There were three other members. High Court judges, assist him. Some lakes of rupees, if not crores, were spent to decide where to have a Bench in U.P. All the four members of the Commission were given cars, establishment, peons etc. They considered it for four years. Finally, they submitted 'a report I would like to ask, can the Government itself not decide where a Bench should be? This is how you disown your responsibility. Should you appoint a judge for everything? It is a shameful thing. I will tell you what happened recently In Kerala, one Minister resigned due to the observations of the High Court, The question whether he should be reinstated or not was referred to Justice Mathew, an eminent judge. I have, great respect for him but at the same time, I pity him that he ac epted the job. To decide whether a Minister should be reinstated or not, a judge has to be asked He submitted the report. This itself is a shameful thing. Then, what happened? This is more interesting. This was again referred to another retired judge Justice Janakiamma, decide how this recommendation should be implemented. This is a shameful thing. It is unfortunate, eminent judges accept such assignments. They are asked to submit a report within 24 hours and this

is served after 12 hours. He is given 12 hours and he is very happy to accept it. Within a matter of 12 hours, he is asked to submit a report. The judges should be careful. They should not only get their salaries, but they should maintain their dignity also. This country which is 300 kms long and 200 kms. wide...

THE VICE-CHAIRMAN (DR. BAPU KALDATE): It is 2,000.

SHRI P. BABUL REDDY Sorry. It is 3,000 and 2,000 kms. In such country, what is the harm in having benches of the Supreme Court. Time and again, it has been 'debated, demand has been answer given made The is that the Supreme Court had unanimously resolved and said 'No'. With great would like to point out that there is a principle in law, nobody can be a judge in his own cause. Does it not apply to the Supreme Court? It is a basic principle. It is one of the fundamental principles of natural justice Nobody can be a judge in his own cause. If a judge interested, he snould not deliver the judgement Are Supreme Court judges not interested in this? They do not want to go to Kerala. They do not want to go to Bangalore They want to be in Delhi and rule, sitting by your side. Why should you think article 130 comes into the picture? My own reading is it does not come into the picture. It is not an obstacle. Supposing it is an obstacle The Chief Justice has to decide where Bench should be and he will send the proposal to the President of India. I think, we should amend this provision. There is no disrespect involved to the Supreme Court. I have great respect for the Supreme Court, but why should it be left to them? It is a matter for the people this country to decide. You can consult them, appoint the Chief Justice directly, but once he is appointed his word is final in the matter of Benches. Give it a serious thought. I am not saying it in a light way. Have a Bench in Bangalore I am not selfish, I am not asking for Hyderabad. Have a Bench in Calcutta where the entire Assam, Tripura, Manipur, Meghalaya people can go instead of coming all he way here Sir, you

know it much better than me. They have to spend two weeks in coming and going to Delhi. Notices are returnable within two weeks and the poor fellow has to spend two weeks to go and come back by train. Such is the situation. What is the harm in having Benches? Supreme Court is doing an excellent work, (Time bell rings). I know the goting is to take place at 5.30 p.m. What is the hurry? Perhaps you were not there when the Chairman announced this. And I am not going up to 5.30.

THE VICE-CHAIRMAN (DR. BAPU KALDATE). I know that but I will not allow that also Please complete now.

SHRI P. BABUL REDDY: Supreme Court is doing excellent work, there is no doubt about it. Its image has gone very high after the introduction of the concept of public interest litigation. The present Chief Justice has contributed a lot in upholding the image of the judiciary in this.

But, Sir, there is a limit to their working also. I am afraid, if the juriciary does not keep to its limits they would be denied of their legitimate limits also. For example, I would refer to medical college admissions. the State makes a law or a rule saying that this is the reservation. Supreme Court can say it is bad or good but where is the right of the Supreme Court to say that you have 30 per cent from all over India, 20 per cent for post-graduates and so on? When another petition was filed, they reduced the reservation from 15 per cent to . 10 per cent. I want to know, are they the registrants of this country? they providing for reservations? servations are only enabling provisions. If one State is not making anv reservations for the Scheduled and the Scheduled Tribes, the Supreme Court cannot compel them, they have no right to do it. There is another example of distribution of Maruti cars. Some of the persons in collusion with them went to the Supreme Court and the Supreme Court has said that you can give from direct quota to army

personnel of the rank of brigadier, you can give to the opposition leaders, to the Ministers, to the Joint Secretaries. What is this? Is it the function of the Supreme Court to say to whom a Maruti car is to be given in direct quota? They have provided for themselves also. At least, they should have been graceful in saying, don't give it to the Supreme Court Judges. It would have been graceful for them. But then are they to give the guidelines? If that is so, they could better sit as the managing directors of. the Maruti car. Sir, all this I have said not against the spirit of tilting authority of the Supreme Court. I am always interested in upholding the dignity of the judiciary of this country. I am one who is interested in seeing that the courts discharged their functions properly so that domocracy could live longer in this country. This is in that spirit that I have said all this.

SHRI BAHARUL ISLAM: Mr. Vice-

Chairman, Sir, of course I partly agree to the statement made by my friend, Shri Babul Reddy. I am myself not clear about the meaning but I will put my own meaning of new section 22B which says, every Judge shall be entitled to a staff car and 150 liters of petrol every month or actual consumption of petrol per month, which-4.00 P.M. ever is less. My understanding is that a Judge will not be entitled to a car. He will be entitled to the use of a staff car. The car will belong to the staff, of the Supreme Court or of the High Court. It will be at the disposal of the Chief Justice of the High Court or the Supreme Court. The Judge will be entitled to its use in order to go to the court and come back from the court. This is my understanding. When I myself was a Judge in the High Court. we got nothing. Towards the end we got some car allowance of Rs. 300 to purchase petrol. But we had to have our own car. When I was a Judge in the Supreme Court at that time also we had to have our own car. But we were paid a car allowance or petrol allowance of Rs. 400 or something of that sort. That was the idea. Later (Shri Baharul Islam)

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on, once we were told that the Chief Justice of the Supreme Court, Mr. Chandrachud, saw the Prime Minister, Shrimati Indira Gandhi, and told her about the difficulties of the Judges of the Supreme Court. We were told that she was surprised to know that the High Court/Supreme Court Judges were not provided with cars. She had been under the impression that Supreme Court Judges were provided with Thereafter four staff cars given to the Supreme Court. Whenever any Judge was in difficulty, then a staff car would come and would take him to the court; otherwise the Judges had to have their own cars. But the Judges used to get petrol/car allowance etc. So my reading of the section is that the car will belong to the Supreme Court, it will be called staff car, the Supreme Court Judge will be entitled to its use in order to go to the court or for coming back from court. Otherwise if the car belongs to the Judge himself, for any and every kind of use, certainly I cannot agree that. For example, during the vacation a Judge from Madras or a Judge from Assam may take a car to Delhi and he may take the car and have a round of the country. This is not the idea, according to me. A car should be given to persons whose services are 24 hours necessary for the country-e.g. police officers, S.Ps and all such people.

Now I come to the question regarding Benches of the Supreme Court. I entirely agree on this point. I was arguing in the Consultative Committee and I also spoke here. The idea of the Surpeme Court was that the image of the Supreme Court will be diluted if a Bench is created. I don't think so. We belong to the country of Mahatma Gandhi. At one time Mahatma Gandhi was equated to the Commander-in-Chief. The Commander-in-Chief of the British days was a most powerful man in India. At his command there would be a war. But on the other hand it was Mahatma Gandhi who could command

masses of India. And that Mahatma Gandhi was waging the War of Independence from a Bhangi Therefore, we must not be enamoured of a beautiful, majestic house from which only we can dispense justice. We can live in a simpler house and administer justice. It is possible. Therefore Mr. Babul Reddy is correct in saying that justice must reach the doorsteps of the poor people. Most of the litigants of our country are poor péople. Thev cannot come from Madras to Delhi, from Manipur to Delhi. It is very expensive; they can-Therefore, justice come. go to their doorsteps. I do not find any reason as to why Supreme Court must not have Benches-one South, one in the West, one in the East-

SHRI GHULAM RASOOL KAR: Like the five Zones.

SHRI BAHARUL ISLAM: I leave the details to experts, but this is my conception.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): It is a very good suggestion.

SHRI BAHARUL ISLAM: In fact, it is a pity that when a reference was made by the Government of India to the Chief Justice of the Supreme Court when Justice Chandrachud was there. the matter was discussed in the Full Bench but there was no unanimous decision. It was postponed from time to to time. and thereafter Chandrachud retired. Now I understand that the reply has come from the Chief Justice. He says, "No. It will be a dignified District etc. etc. I do not understand. We must not forget Mahatma Gandhi. He had a great lesson to teach us. Christ said, "The greatest among you is he who is the humblest". If we can become humble, we can do great work in small buildings also and big buildings are not necessary.

Now I come to my own point. I did plead in this House, in the Consultative Committee and elsewhere also that Judges should be given higher salaries and allowances because they are suffering in silence. They could not speak out, normally they do not speak out. In our country the Government is sympathetic, I must say. From time to time they were enhancing the allowances. Now this time they have come with a Bill, and we are very thankful to the Government, and particularly to the Ministry of Law and Justice. The Judges will get something more. Not a good sum. Apparently the amounts look so handsome, from Rs. 5000 to Rs. 10,000, from Rs. 4,000 to Rs. 9,000. It is not really so because now the dearness allowances have been merged in the salary itself. So, they may appear to be large. But a large slice of it will go of income-tax. Formerly by way when there was the allowance for every Judge, of Rs. 2,225that was not taxable. Only the salary was taxable. Now the entire amount will Even then, they will get be taxable. something more. There will be enhancement of gratuity and pension etc. etc. It is a welcome gesture on the part of the Government.

Regarding the arrear cases. I can give you the staggering figures of the pending cases. By the end of January, 1985 in the Supreme Court there were 46.486 regular cases pending for hearing, and admission and miscellaneous 1,05,013. Of these. matters. mears old are 22.586; five years old, 2540; ten years old, 846; fifteen years old, 482. These are the staggering figures. In 1986, three Judges, namely, Justice Thakkar, Justice R. N. were doing Misra and Justice Eradi works. Therefore, I do commission mot think that during 1986 there has been any improvement in the disposal of arrears of cases. Now, very recently this Parliament enacted the Supreme Court (Number of Judges) Act. Eight new posts Amendment have been created. But I don't think that the Act has been implemented. I said when I made my speech on that Bill that there were no sufficient number of chambers for these extra Judges, that there were no additional court rooms. I understand now at least two new courts are being set up in the building itself. I hope, these fresh Benches will start working in the Supreme Court soon. I request the Government to make appointment of the eight new Judges as early as possible so that they may function and some arrears can be disposed of

About, the arrears in the High Courts, in July, 1986, three-year old cases were 5 lakhs; ten-year old cases were 30,000.

About vacancies, in the entire country, the sanctioned strength of the High Court Judges is 400. But in actual practice there are 350 Judges only, 50 Judges less. The posts of Additional Judges are 31, but the Additional Judges appointed are only 12. Therefore, there are fifty plus nineteen, that is, sixty-nine vacancies in the country in July, 1986 this year. These vacancies should be filled up as early as possible. But recently there was a controversy that the Law Ministry did this, that the Chief Minister of a particular State did this. These things can be easily solved under the leadership Chiei Justice concerned. If the Chief Justice is fair and if he means business, the recommendations and appointments can be made smoothly. I have my own experiences. If you kindly allow me then with all humility, I can say that if the Chief Jusice is free from bias and community bias or any other bias then he can select a few names from amongst the Advocates or from amongst the Judges of the subordinate judiciary. He can take the Chief Minister into confidence and discuss what can be done. From that point of view, the Chief Justice of Guwahati High Court has to face great difficulty, because he has to tackle with five Chief Ministers, now, it will be six Chief Ministers. Therefore, easy process is to invite the Chief Minister, over a cup of tea and tell him frankly "these are the vacancies and these are the names [Shri Baharul Islam]

. I want to recommend. Do you have any objection? Or do you have any suggestion?" These things can be chalked out, Similarly, it can be done with the other Chief Ministers and a consensus list can be prepared and there will be no difficulty. This can be done in the case of Assam. But so far as other States are concerned, it is much easier, because the Chief Justice of a High Court has to dear with only one Chief Minister. In some cases like Puniah and Harvana the Chief Justice has to deal with two Chief Minis-That way if the Chief Justice respectfully ĭ believe ie fair. then he can do a lot of work smoothly in making appointments.

Similarly, Chief Justice of India also can do the same thing. He can request the Chief Minister of each State over a cup of tea with him and discuss these problems. matters that so any, can be solved and vacancies filled up immediately. So far as the Law Minister is concerned, he may have the difficulty. Suppose he accepts it, then, he has to go through the antecedents of a particular candidate It is necessary. I have my own experiences. Some names have been sent after taking the consensus of the Chief Ministers, Chief Justices, etc. Now, there are intelligence reports and CBI reports about their conduct and certain adverse remarks. Certainly they cannot be accepted. These are the difficulties and they cannot accept If these difficulties are solved, I believe, appointments can be made quickly I request . the Law Minister to kindly find out some ways and means to solve this problem as early as possible so that vacancies can be filled up to dispose of arrears.

Now, I want to say a few words about the Guwahati High Court. I had just indicated the Guwahati High Court originally had five States under its jurisdiction. Now, there will be six States because Mizoram has been newly created. Now every one of the small States—Nagaland, Meghalaya, Manipur, Tripura and now Mizoram originally demanded a separate High Court for their own reasons. The number of cases won't justify. The main reason behind their demand

was that the Chief Justice of Guwanati High Court could not constitute Benches for all these areas. Therefore, the people suffering. Even for an ordinary hail application or for habeas-corpus petition they have to run to Guwahati. Therefore, they demanded a separate High Courts. They said that they could run like this. They also said that the Chief Justice is either an Assamese person or a non-tribal person and care for their needs. So that was their demand. But the establishment of High Court is an expensive thing. permanent Bench is more desirable and less expensive also. Now in all fairness. it must be said that States have given un their demand for separate-High Courte They have agreed to a permanent Benches in their States In the Act creating Mizoram as a State, there was a promise that there permanent Benches would be in all the States. If that he so, Guwahati High Court should have 15 Judges in the minimum, I, therefore, request the non. Minister to formally create 6 more posts in the Guwahati High Court. As soon as these posts are created, they may be filled up immediately so that all States may get justice from the Guwahati High Court Now, I would like to mention a few points about subordinate judiciary in the country Now, as salaries and allowances of the High Court judges and Supreme Court judges have been increased, there will be no reason as to why the subordinate judges should be ignored. I understand and am not oblivious of the fact that this is the responsibility of the But even then, they are in such a bad condition that I cannot describe the same. I saw some of the Munisif and Judicial Magistrate sharing houses with people which is very undesirable. cial officer should be as aloof as possible but due to exorbitant rents, how can they pay that much rent? Therefore, are sharing accommodation with others. At the same time, I must say that Government has allocated a sum of Rs. 14 crores 94 lakhs for the subordinate judiciary of the country to construct houses and I would only request the Law Minister to see that this scheme is implemented as early as possible so that all the

idicial officers of the subordinate judiary also get their residential houses. therwise, it will be undesirable for ese judicial officers to share houses with hers or to go without houses. With lese words I support this Bill.

SHRI V. RAMANATHAN (Tamil adu): Mr. Vice-Chairman, Sir, as the tire House supported this Bill, I too am pporting the Bill though it is a long vaited one. The salaries of the judges the Supreme Court and the High Court e very poor and it has to be raised. is good that at least now the Governent has come forward with a Bill to ise the salaries, allowances and other cilities of the judges of the High Courts id Supreme Court and I support this ll wholeheartedly as the other House s supported it. But one thing that I ant to say is that pendency of the cases High Courts, Supreme Court and other urts are due to so many factors. ifferent members of the two Houses we expressed their feelings and how imber of cases has risen. What I feel that pendency of cases, petitions, misllaneous petitions and other things are ie to the lower courts which are not nctioning properly, which are not proerly administering justice. That is one the reasons for the accumulation of large number of petitions in the higher rums. On that score, we must take care the appointment of lower court judges. it is properly done, we can reduce, some exent, the pendency of cases in e higher forums. Furthermore, a judge ould conduct himself well His beiviour should be above board and he ould render justice in the manner that not only right but it seems to be right. d that too for a right reason. It must so be felt by the judges that they have bear all these things in mind,

As regards the appointment of High ourt judges, advocates having good actice should be considered and they ust be given the responsibility of functioning as High Court and Supreme ourt judges. What is seen is that people ho are rejected ones and those ho are not having good practice, be-

cause of their political influence or other influence are allowed to get into the forum and the forum gets defamed and people also lose confidence in the judges and the judiciary.

[The Vice-Chairman (Shri M. P. Kaushik) in the Chair.]

Therefore, while making the appointment of judges, these in mind. factors must be borne Now, regarding the appointment of High Court judges, the policy which is beit. adopted at the moment is that the Hig Court judge must come from places and not from the local area of the same State. I want to bring it to the notice that this policy must be reviewed and it must be reconsidered. The judge who is acting in a particular High Court must be a person having a knowof local language or regional language. He must be knowing the culture of the people. He must be knowing the mind of the people and the behaviour of the people. Then only it will possible for him to administer proper justice in that area. If a man from far-off place, if a man from Nagaland or from the north-east frontier is brought to the extreme south, he will not be able to know the culture and behaviour of the people or understand the feelings of the people or the nature of the case, unless he is well-versed in that language. An argument may be raised that here in Parliament people from ,different parts of the country are coming, they are expressing themselves in different languages and they are understanding what is going on here; therefore, the judges also may appreciate what is actually going on in that area. That is not correct, I want to submit. Many people here who come from other areas do not know language that is mainly used here, that is Hindi Many people here do not understand even the interpretation. We are not able to fully understand from the interpretation also. Therefore, that difficulty will arise even in the High Courts. If a person from some other area is appointed as a High Court judge, he will not be able to administer justice properly. He should also understand the feelings of the people in that area.

[Shri V. Ramanathan]

Furthermore, justice is to be done without any blemish, without any murmur from the public. The judges, after their retirement, should not be given any assignment. If any assignment is given, they begin to go with the current. They begin to gauge what is beneficial for them even before retirement. They begin considering the areas in which they can improve themselves. Therefore, a High Court judge or any judge should not be given appointment after his retirement.

Till now, for the past 30 to 40 years, no impeachment has been made against any Supreme Court or High Court judge But it cannot be said that no judge has deviated or has erred. I feel very sorry to say this. Because there is no impeachment, it cannot be said that the judiciary is functioning above all these things and it is without problem. The High Court judges are taking part in all cultural functions. Whenever an opportunity comes to take part in any cultural function, film function, communal function, caste function or communal conference, they take part without any fear because they are very sure that no impeachment is going to be made against them. They are very sure about it Without any fear they take part in communal functions, in film festivals, in cutural functions, where so litigants, so many officers and the general public come in direct contact with them. If he goes to a cultural function in a cinema academy and distributes to cine stars he spends some time in a cool manner. He is not able to forget it for another ten to fifteen days, And with the same memory he sits in the dais and he administers justice. High Court judges or judges administering justice should not take part in such public activities, public functions. There must be some code of conduct. We are talking about a code of conduct Governors, a code of conduct for high officials. Why not have a code of conduct for judges? At least there can self-imposed code of conduct for the High Court judges and the Court judges. Why can't they have code of conduct? They can themselves

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create such a code of conduct. If there is a violation, there must be an agency to supervise and question them. Now th functioning of the Supreme Court judges and the High Court judges is no scrutinised by any forum. Unless a scruit nising agency is there, there cannot be any control. They may say that if scru tiny comes, the independence of the judiciary may go away. They may give that as an argument. As my friend, Mi Babul Reddy has said, they write judge ments or issue orders to their conveni ence, but when it affects them, they sa no vigilance should be there. No cod of conduct should be there; no authorit should question their integrity. nobod should scrutinise their honesty. There a Vigilance Section in High Court but is under their control. What is the Vig lance Section doing? It is only trying t find out cases against its own official How many judges have been examined t them so far? How many cases have bee gone into against judges? Therefor there must be an agency to scrutini and supervise all these things. With the words I conclude.

श्रो गलीम रसलकार: चेयरमैन साहब, मैं इस बिल की पूरजो ताईद करता हं । हमारे जमहरी तर् निजाम में भ्रगर इस तर्जे निजाम के मजबत ग्रौर ताकतवर बनाना है, कायम रखना है, तो जुडिशियरी का स्राजाद होना इंसाफ पसंद होना ग्रीर बालातर होना एव मायनी रखता है। जहां तक हमारे मल् की जुडिशियरी का ताल्ल्क है--ख़ाह क सप्रीम कोर्ट हो या हाई कोर्ट के जजे हों, दुनियां भर में उस की शौहरत है लेकिन बाज ग्रौकात मझे एज ए ले मैं। देखने का मौका मिला है। न तो ं कोर्ट में जाता हं, मैं ने वकालत नहीं सीखं है, ग्रौर न मैं ग्रदालतों में जाता ह लेकिन ग्राम लोगों के साथ वास्ता पड़त है। इस मुल्क में किस गरज के लि लोगों ने कुर्बानी दी थी--एक मसावार एक मसावी निजाम कायम करने के लिये लेकिन जब हमारा कांस्टीटयशन बना उ में हमारे कांस्टीट्युशन का जो प्रियेबि है--सेक्लर डेमोकेटिक ग्रौर सोशलिर

(Conditions of Services)

ास में हमारे जजेज ऐसे हैं कि जो ीपटिलिस्ट क्लास या फ्यूडल क्लास को बलांग करते हैं। जब तक हमारे पास, मारे सामने ऐसे जजेज हैं जो कमिटेड ट् दे कांस्टोट्युशन हों, हमारा काम ठीक से बलता है। मगर एक जज ौपिटलिस्ट क्लास में पैदा होत म्युडल क्लास में पैदा होता है, जाहिरा **गैर पर उस के जेहन पर उस का श्र**सर *र*हता है, ग्रपने बचपन का ग्रसर रहता है गौर वह अपनी तालीम श्रौर तरवियत से गल्लक रखता है । बालिग होने के गद उस का जेहन बनता है आगे जा कर प्रौर कितनाभी बालातर एक जज हो उस के जैहन पर **ग्रपने निजाम का,** ग्रप**ने** माहौल का, अपनी सोसाइटी का, अपने इर्दगिर्द के समाज का ग्रसर रहता है । प्राम तौर पर हिन्दुस्तान के लोग 70, 80 परसेट ऐसे है जो गरीब तबके के साथ मिडिल क्लास के साथ ताल्लुक रखते है । हमारे जजेज का जहां तक ताल्लुक है, उन के दामन साफ उन के ज़ेहन साफ हैं । लेकिन फैसला देने के वक्त उन के बचफन का माहौल जो होता है जो उन का कैपिटलिस्ट क्लास होता है, जो फ्यूडल क्लास के होते उस सब का उन के जेहन पर कुछ न कुछ ग्रसर होता है ग्रौर उन के जज-मेंट का इंटरप्रेटेशन ऐसा निकलता है कि जो उस क्लास को ही मदद करता है। लिहाजा जरूरत इस बात की है कि जजेज को एप्वाइंट करते वक्त उन के क्लास को सामने रखना चाहिए उन कं∶ घरेलू हिस्ट्री को सामने रखना चाहिए । उन के सेकुलर किरदार को सामने रखना चाहिए। क्या वह सेकुलर है, क्या वह पयुडल है, कैंपिटललिस्ट हैं वह ग्राम हिन्द्स्तानी की तरह से रहते हैं जो कमिटेड टु दि कांस्टीट्यूशन है। लिहाजा मैं ला मिनिस्टर साहबें से गुजारिश करूंगा कि एज ए ले मैन जब मझे कोर्ट जाना पड़ता है वहां ऐसे बॅकला रहते हैं जो ग्रापस में मिल कर, एक दूसरे के साथ मिल कर तारीफ लेते हैं भ्रौर जज लोग उन के साथ एग्री करते हैं । मैं ग्राप से यह कहना चाहता. ह कि रिटस की दरख्वास्त पेश होती हैं उन की तामील ग्रौर तरवियत में भी

Amendment Bill, 1986 जुडिशियरी रुकावट डालती है । पास ऐसे कैसेज हैं कि जहां गवर्नमेंट ने चाहा, जहां कालोनीज तामीर होनी चाहिए, जहां शाप्स तामीर होनी चाहिए, जहां सरकार जमीन को या पास्चर जमीन को लेना चाहती है, वहां 10-15 साल उसको लेने में लग जाते हैं फैसला नही होता है। सड़कें तामीर करनी हों या कारखाने तामीर करने हों, रिट्स की हवा इस मुल्क में फैली हई है चाहे वह हाई कोर्ट हो या सुप्रीम कोर्ट हो । मैं कोई यहा पर जजमेंट की या फैसले की नुक्ताचीनी नहीं कर रहा हुं लेकिन हमको ऐसे तरीके श्रपनाने चाहिए, ऐसी डाइलेक्टिव देनी चाहए, ऐसा तरीका ग्रप-नाना चाहिए कि हर मामले में स्टे नहीं मिलना चाहिए । एक ग्रदालत स्टै दे देता है तो दूसरा उसको वैकेट कर देता है । उसका नत्तीजा यह होता है कि गवर्न-मेंट को तकलीफ होती है। लिहाजा में ग्रपने लॉ मिनिस्टर साहब से कहना चाहता हूं कि जजेज को ग्रपाइंट करते समय उनकी इंटिग्रिटी को देखना चाहिए, यह देखना चाहिए कि सैक्यूलर पालिसी के बारे में उनको कोई वहम तो नही है; इस म्ल्क में जो फिरकापरस्ती की कमजोर कर दिया है । ग्रगर हिदुस्तान में यह फिरकापरस्ती बढ़ गई तो हमारा जो निजाम है जो डैमोक्रेसी है, वह बरबाद हो जाएगी, जुडिंशियरी में भ्रापको उन लोगों को रखना चाहिए जो सैक्युलर हों, जो सैक्युलर निजाम को मदद करना चाहते है। यह भ्रफसोस की बात है कि हम 40 साल की ग्राजादे के बाद भी सोशलिस्ट निजाम को नहीं कर पाए. लेकिन हमारा मकसद यह है कि हम सोशलिस्ट निजाम में ग्रमीर ग्रौर गरीब में फर्क कम करें, ग्राम सौदा लोगों को जस्टिस दिलाने में मदद करें। ग्राज जरूरत इस बात की है कि हम हर मामले में ग्रागे बढ़े ग्राज ग्रौरतो को जजों के रूप में भरती करने में श्रापको क्यों रुकावट ग्राती है ? ग्राज ग्रापके जज कलकत्ता में, दिल्ली में, मद्रास में हैं, लेकिन लोवर कोर्टो में ग्राप उनकी बहाली क्यों नहीं करते क्यो ग्रापक इस मुल्क में नहीं हैं जो कि

## [श्री गुलाम रसूल कार]

ला जानती हैं? बहुत सी ग्रीरतें हैं जो ला जानती हैं और हाई कोर्ट में, औरतें काम कर रही है । लेकिन जरूरत इस बात की है कि हमें ग्रौरतों को ग्रागे लाना चाहिए, उनकी हिफाजत करनी चाहिए। लेकिन प्रैक्टिकल में हम उनको म्रागे नहीं ला रहे है। म्राप यह रूल बना दें कि एक तिहाई ग्रीरतें मुकर्रर होनी चाहिए, हाई कोर्ट मे ग्रौर सुप्रीम कार्ट में भी एक तिहाई श्रौरतें मुकर्रर होनी चाहिए। भौरतो को इंसाफ मिलना चाहिए । उन हो समाज में बढ़ाई समाज में बरावर का मौका मिलना चाहिए। 60 यहां पर ग्रापके जज हैं। मैं श्रपनी रियासत की बात करता हूं। वहां पर 9 जज हैं, उन में से 4 जजों की मुकर्ररी नहीं बाकी है। क्यों नहीं स्राप उनको मंक मुकर्कर कर पाते है। वहां के चीफ/जस्टिस ग्रौर गवर्नर को बैठकर फैसला करना .है । सेशन जजों को प्रमोशन देनी चाहिए। चीफ जस्टिस ग्रौर गवर्नर को न्ए फौरी तौर पर उनकी बहाली करनी चाहिए जो कि डेमोंकेटोक ने जाम पर यकोन रखते हैं उनको वहालों करनी चाहिए जो इसमें · ग्रापको कौन सी दिक्कत है<sup>.</sup> ?

हमारे रियासत की टोपोग्राफी ऐसी है कि एक रीजन लददाख है, ट्रसरा जम्मू है । जम्मू के लिए 9 में से 2 मुकरंर करना चाहिए, उसी तरह से लददाख रोजन के लिए एक होना चाहिए। वे लददाख में चार महीने रहते हैं, उनको बाई एयर ग्राना पड़ता है, फिर दापस जाना पड़ता है। इसलिए 9 में में से जोएक लेह में ग्रीर एक को जम्मू लददाख डिवीजन में रखना चाहिए। तो जो 4 जजों की जगहं खाली पड़ी हैं, उनको फौरी तौर पर भरना चाहिए। सौ ग्रानरेबल ला मिनिस्टर साहब से ग्रर्ज करना चाहिए । मैं ग्रानरेबल ला मिनिस्टर साहब से ग्रर्ज करना चाहिए विस्टर साहब से ग्रर्ज करना चाहिए के हम ऐसे जजेज मुकरंर करें जो कामि॰ टेड टू द कंस्टीट्यू शन हो का मिटेड टु द

कंटरी हो पिन टेड टुद नेशन हो, कामिटेड द निजाम हो । जिनका जहन फिरकाण्यस्त हो, जिनका जहन फ्यूडल बलास का हे जिनका जहन कैपेटलिस्ट हो जनको जजे मुकर्रर न किया जाए । इतनी ही मंग्र ग्रजी है। इसी के साथ में इस बिल के पुरजार ताईद करता हूं

## †[شرى غلام رسول كار] وائس

چير مي<sub>ن</sub> صاحب - ميں س ل کی پورزور تائهد کرتها هوں۔ سارے جمہوری طرز نظام میں اگر س طرز نظام کو مضدوط اور طاقدور نانا ہے۔ قائم رکہنا ہے۔ تو جوت شیری ا أزاد هو: ا - الصاف يسلد هونا - أور الاتر هونا - ایک معنی رکهتا د-جہاں تک همارے ملک کی جوڈیشیری كا تعلق هـ- خوآه ولا سهريم كورث **ھو** یہا ھائی کورٹ کے ججز ھوں -دنیا بهر میں اس کی شهرت ھے۔ لیکن بعض اوقات صعبے ددایزایے لے میں وہ دیکھنے کا موقع ملا ہے۔ نه تو مهن کورت مهن جاتبا هون -نه میں نے وکالت سیکھی ہے۔ اور نه مين عدالت مين جاتبا هور - ليكن عام لوگوں کے ساتھ واسطه پوتا ھے۔ اس ملک میں کس غرض کے لئے لوگوں نے قربانی دی تھی- ایک مساوات - ایک مساوی نظام قائم کرہے کے لئے۔ لهکن جب همارا کانستی تیوش بنا اس میں همارے كانستى تهوشن كا جو پرى اينمهل هے-سيكولر تيموكريةك اور سوشلست اس میں همارے ججهز ایسے هیں دى جو كهپلست دلاس يا فيوذل فلاس کو بلانگ کرتے ھیں۔ جب تب همارے باس - همارے ساملے ايسے جمجیز هیں - جو کمیٹیڈ ٿو

†[ 1 Translitesation in Arabic Script.

(Conditions of Services)

هددوستانی کی طرح سے رهتے هیں

Amendment Bill, 1986 جو کمیٹین تو دی کانستی تیوشن ہے۔ دى كانستى تيوشن هرن - همارا كام لهذا مهن لا منستر صاحب سے تهیک سے چلتا ہے۔ مگر ایک جبر گزارش کروں کا کہ ایز اے لے مین جو کیپتلست کلاس میں پیدا هونا جب مجهد كورق خانا يوتا هـ-هے- فیوڈل کلاس میں پیدا هرتا هے-وهال ايسے وكا وهائے هيے جو آيس ظاھی طور پر اس کے ذبقی پر اس مهن ملکر- ایک دوسرے کے ساتھ کاثر موتا ہے۔ اپنے بحجین کا اثر رهتا ملكر تعريف ليتے هيں - ارر جبج هے- اور وہ ایدی تعلیم اور تربیت لوک ان کے ساتھ ایکری کرتے ھیں۔ سے تعلق رکھتا ہے۔ بالغ هونے کے بعد میں آپ سے یہ کہنا چاھتا ھوں اس کا ذھن بنتا ھے۔ آگے جاکر که رقس کی درخو/ستین پیش هوتی كتنا بهي بالادر ايك جم هر اسكي ذهن پر انبے نظام کا- انبے ساحول کا هیں - ان کی تعمیل میں بھی اینی سوسائٹی کا- اپنے ارد کرد کے جوةيهيوي ركاوت ذالتي هـ- ميرے سماج کا اثر رهتا هے۔ عام طور پر ياس ايسے كيسز هيں - كه جهال هفدوستان کے لوگ ستر- اسی پرسیلت گورنمات نے چاھا - جہاں کالونیز ایسے هیں- جو فریب طبقه کے ساتھ تعمير هوني چاهگي- جهان شاپس مذل کلاس کے سانہ بعلق رہتے ھیں۔ تعمیر هوای چاهگے۔ جہاں سرکار همارے ججیز کا جہاں تک تعلق ہے۔ زمین کو پاسچر زمین کو لیفا ان کے دامن صاف ھیں۔ ان کے فھن جاهتی ہے۔ وہاں ۱۰- ۱۵ سال صاف هين- ليكن فيصله ديتے وقت اس کو لینے میں لکجاتے ھیں۔ ان کے بحین کا ماحول هوجاتا هے۔ فيصله تهين هوتا سوكين تعمير جو ان کا کپیتلت کلاس هوتا هـ.. کوئی هوں - رئیس کی هوا اس جو فیودال کلاس کے وہ ہوتے ہیں۔ ملک میں پھیلی ھوئی ھے۔ چاھے اس سب کا ان کے ذمن پر کھے نم وه هائي كورت هو يا سپروم كورت هو -کچہ تو اثر هوتا هے۔ ارران کے میں کوئی یہاں ججمینت کی یا ججمينت كا انتربريتيش ايسا نكلتا فیصله کی نکته چیلی نهین کررها ھے کہ جو اس کلاس کو ھی مدد هون ليكن هم كو ايسے طريقے ابدانے. كرتبا هے۔ لهذا ضرورت اس بات كي چاهئے۔ اپیسی ڈزئریکڈیو دیدی ھے۔ کہ جھیز کو ایپائلت گرتے وقت چاهئے- ایسا طریقه اینانا چاهئے-كه هر معاملة مين استي نهين ملغا ان کے کلاس کو سامنے رکھنا جاھئے۔ جاهئے- أيك عدالت استياديتي هے قيا وه سيكولر هين كيا وه فيوقل تو دوسرس اس کو ویکیدان کردیتی هين- کيپيتلست هين يا وه عام

هے- اسکا نتیجه یه هوتا هے که

## [شرى فلام رسول كار]

گررسنت كو تقليف هوتى هے- لهذا میں لا منستر صاحب سے کہنا چاعتا هوں که جمین کو ایائلت کرتے وقت ان کی انتی گویتی کو ديكهنا چاهئے- يو ديكهنا چاهئے-کہ سیکولر پالیسی کے بارےمیں اورکا كوئى ويم تو نهين هے۔ اس ملك میں جو فرقه پرستی کی هوا پهیلی ھونی ھے۔ اس نے ھمارے دالوں کو کمؤور کردیا ہے۔ اگر ہلاوستاہی میں یہ فرقہ پرستی بوہ کئی تو همار: جو نظام هے- جو قیموکریسی هے- وہ برباد هوچائگی- جوڌيشيري میں آپ کو ان لوگوں کو رکھنا چاهئے- جو سیکولر ہوں - جو سیکولر نظام کو مدد کرنا چاهتے هیں-ية أفسوس كي بات هے كه هم ٢٠٠ سال کی آزادی کے بعد بھی سوشلست نظام کو نه کریائے هیں - لیکن همارا مقصد یه هے که هم سوهلست نظام مھی امیر اور غریب کے فرق کو کم کریں - عام سادہ نوگوں کو جسٹس دلانے میں مدد کریں۔ آج مرورت اس بات کی ہے۔ که هم هر معامله میں آئے برھیں۔ آج آپ کو عورتوں کو جنجوں کے روپ میں بھرتی کرنے میں آپ کو کیوں رکاوٹ آتی ہے۔ آج آپ کے جبج کا کنته میں - دلی میں - مدراس میں ھے- لیکنی لروو کررتوں میں آپ ان کی بھالی کیوں نہیں کوتے ھیں - عرثیں کیا آپ کے اس ملک میں نہیں ہیں۔ جو اکر لا جانتی هیں - بهمال سی عورتين هين جو لا جانتي هين اور هائی کورت میں اور سپریم کورت مین عورتیں کام کررھی ھیں۔ لیکن فرورت ا*س* بات کی ھے۔ که ھنھن

عورتوں کو آئے لانا چاھئے۔ س کی حفاظت کرنی چاهیُد- لیکی پریتیکل ميں هم ان كو آگے نہيں لارهے هيں -آب رول بنادیی که ایک تهائی عررتين - مقرر هوني چاهلي- هائي کورے اور سپریم کورے میں بھی ایک تهائی عورتین مقرر هونی جاهیٔه عورتوں کو انصاف ملفا چاهئے۔ ان کو سماج میں براہو کا موقع ملغا چاهئے۔ ۱۰ یہاں پر آپ کے جمع هیں - میں اپنی ریاست کی بات کرتا هوں - رها**ں پ**ر تو جبے ھیں۔ ان میں سے چار ججوں کی مقرری باقی ھے۔ کیوں نہیں آپ ان کو مقرر کریاتے۔ رھاں کے چیف جستس اور گورنر کو بیتهکر فیصله کرنا ہے: سیشی جمجوں کو پرموشی دینی چاهئے۔ چیف جسٹس اور گورنز کو فوری طور پر ان کی بحالی کرنی چاهئے۔ جو که قیموکریٹک نظام پریقین رکھتے ھیں - ان کی بعالی کرنی چاهئے۔ جو اس میں آپ کو کوئی دقت ھے۔

هماری ریاست کی تویوگرافی ایسی هے کو ایک ریجن لدائے۔ هے دوسرا جموں هے۔ جموں کے لئے نو مین سے بو مقرر کرنا چاهئے۔ اسی طرح سے لدائے ریجن کے لئے ایک مہیلے رہتے هیں۔ ان کو ہائی ایو آنا پوتا هے۔ اور پهر واپس جانا ہوتا گائے نو مین سے ایک کو الدائے تویزن میں رکھنا چاهئے۔ تو کیار ججوں کی جگہیں خالی پریں هیں ان کو فوری طور پر بهرنا چاهئے۔ ور ان پر فوری طور سے عمل کرنا چاهئے۔ میں آنریمل لا منستر کرنا چاهئا هوں که ان کے کرنا چاهئا هوں که ان کے

ذهن میں یه هونا چاهئے که هم ایسے جبعیز مقرر کریں جو کمیٹیڈ آتو دی کاسٹی ٹیوشن هو - کمیٹیڈ ٹو دی نظام نیشن هوں - کمیٹیڈ آتو دی نظام هوں - جن کا ذهن فرقه پرستی هو - جن کا ذهن فیوقل کلاس کا هو۔ جن کا ذهن کیپٹلست هو - ان کو جعیز مقرر نه کیا جائے - اتلی هی میری عرض هے - اس کے ساتھ میں بور ور تائید کرتا هوں -]

SHRI PUTTAPAGA RADHAKRISH-NNA (Andhra Pradesh). Mr. Vice-Chairman, Sir, these two Bills are meant to achieve a common goal and they receiving the support of all sections of this hon. House. These Bills have received the unanimous support of the other House also. Anyhow, I welcome the Bill. Mr. Madan Bhatia has said that the improvement of service conditions of the Judges and enhancement of their salaries promote integrity in the Judges. If it is so, it is all right. I welcome it. I have two or three reservations on this.

SHRI MADAN BHATIA: On a point of explanation, Sir, I have not said it. On the contrary, I have said this is not the price which the nation is seeking to pay to secure independence of the judiciary. On the other hand, it is a tribute to the integrity of the higher judicial institutions of the country. There is a tremendous difference between the two.

**PUTTAPAGA** SHRI RADHAKRI-SHNNA: Anyhow, it will be welcome. I have two or three reservations on this. My first thing is the point raised by Mr. Babul Reddy and supported by others in this august House. The Judges need not be given independent cars and other facilities which are so costly because the other agencies and other officers are there who deserve and who require special facilities and they are not given. Even the Members of Parliament are made to pay Rs. 2 for conveyance in parliamentary vans. are not given independent cars and all these things.

I also agree with Mr. Babul Reddy that whenever we incease the salaries and other remunerations of any category or any class we must keep in view the per capita income of the country and the poverty line of the country. There must be some definite ratio between the per capita income and the highest salary.

Then there are other constitutional institutions like the Public Service Commissions. The Government have also to pay attention to those bodies. I have been a Member of the Andhra Pradesh Public Service Commission. The salary of Member of State Public Service Commission is only Rs. 2500/-. It is less than that of a Joint Secretary in the State Government. In the matters of protocol also, the officers of the rank of Joint Secretaries are put to precede the Member of the State Public Service Commission. That is why there need for the Government India to look into these matters to bring about a comprehensive covering all the Public Service Commissions in the country to regulate and improve their service conditions and salaries. They may say that every State is having its own regulations to govern the service conditions and salaries. It is not good because the living conditions are almost the same in the country, but the salaries are different, the amenities Provided to them are different. It is nto good. When a Bill has been brought for the High Court Judges, the same thing can be applied to the Members of the Public Service Commission also in different States. That is why, I have reservation on this point. There is one more thing Sir. The High Court Judges and the Supreme Court Judges are covered under this Act. And there is a vast section which is left out of it. The subordinate judges and the other judicial officers are not provided under this. Of course, they cannot be Therefore, there should be a separate legislation for that. It may be said that the State Governments will look after that. Sir I differ from that view, there must be a common legislation or at least a common policy all over the country at least for the subordinate judicial officers and others.

Sir, regarding the functions of the judiciary, the public has very exhaustive

[Shri Puttapaga Radhakrishna]

opinions. But they have no chance to express their opinion because the contempt of court is there. If anybody opens his mouth, the contempt of court will come into operation. That is why there must be a definite definition of it. The Parliament should define it as to what actually is the contempt of court. There must be a chance public to have a debate on the the functioning of the judiciary.

Supreme Court Judges

Sir, our judiciary is established primarily to interpret the written Constitution and to have a judicial review. This is based on the doctrine of separation of powers, But sometimes there has been over-riding. This principle is not being observed. In some cases, the judiciary is over-riding the executive decisions of the Government. And that is why it has to be reviewed at this level at least.

Sir, I would like to bring to the notice of this august House that nowadays the judicial set-up is very much discussed. The Judges mostly are belonging to the higher layers of the society and they have been the students of convents, they have been the students of public schools, and 'hey have been the students of the Oxford University. And that is why they have no clear idea of the conditions prevailing in the rural areas of the country the conditions of the lowest sections of the society. That is why this also has to be looked into. and it has to be examined by the Government whether the judiciary reflects the real society in the country, particularly of rural areas. Sir, more particularly there must be a social obligation on the judiciary also. They have not simply to interpret the law. They have also to keep in view the social requirements. Ours is a welfare state, and Government takes several welfare steps. And in that case, the judiciary should not come in the way of the welfare activities. Sir, to that effect, I would like to quote an instance. The Chief Minister of Andhra Pradesh, N. T. Ramarao has revealed in the Joint Conference of the Chief Ministers. Chief Justices and the Law Ministers of the States on August 31 last year that there were 3.600 cases of land acquisition pending in the Andhra Pradesh High Court.

Mostly they were under stay. Mr. Sukomal Sen a to mentioned about it. This is a serious problem. There can be a safeguard of liberty of a person. But at the same time it should not come in the way of welfare activities taken up in the interest of the weaker sections of the society. There is another thing Sir. The question of cost and delay is also very important. The cases are very much delayed. We know the cause of delay there may be delay tor lack of Judges, there may be delay for lack of accommodation. there may be delay for lack of staff. There may be delay for lack of some other machinery. But the cases which are fully heard and concluded are kept without pronouncement of the judgment fo- years together. know of one instance of Andhra Pradesh. That is on the retirement age of the employees. Even after finally hearing the case. the judgment of Supreme Court was delayed for one and a half years. That has to be looked into and we must be alive to the problems and requirements of the day.

Sir. I want to say one more thing. Several speakers who have preceded me have demanded the setting up of Benches of the Supreme Court at different places in the country. I reterate this demand and also support it. Sir, there was a Bench of the Supreme Court at Hyderabad 1950-52. but later on it was withdrawn. The Andhra Pradesh Government have been demanding a Supreme Court Bench at Hyderabad but so far no decision has been taken. In the vear 1982, the then Chief Justice Mr. Justice Bhagwati visited Hvderabad and inspected several buildings, He also saw the building which was meant for the Legislative Council which is not in existence now. That will be a suitable building for the Bench of the Supreme Court. In that case the Government can take a decision and it will be the most convenient thing for the people who have to come from farthest places in the country. Sir, Justice Baharul Islam was also stated that there must be several Benches in the Country in the East, In the West and in the South. We can in fact have any number of Benches. It is one and the same court functioning at different places. will be very convenient to the litigants to reach the courts. It will be like having [ 14 AUG. 1986 ]

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the law at your doorstep. So I request that a Bench of the Supreme Court should be set up at Hyderabad to facilitate the Southern people so that they can approach the court easily. With these remarks, Sir, I support the Bill.

श्री प्रमोद **महाजन (**महाराष्ट्र) : उपसमाध्यक्ष महोदय, मैं इस विधेयक का ममर्थन करने के लिये खड़ा हुम्रा स्वतंत्रता विरोधियों के लःख प्रयास के बाद भी व्यक्तिगत स्वतंत्रता का दीप जलाते रखने वाली हमारी न्यायनालिका को इस विश्रेयक के द्वारा हम स्वतंत्रता की 39वीं वर्षगाठ के स्रवसर पर उसका विनम्न स्रिभ-नन्दन कर रहे हैं । यद्यपि न्यायपालिका के सबंध मे वर्तमान सरकार के सर्वसाधारण रवैये से हम संत्रष्ट नहीं हैं फिर भी यह विवेयक एक सही दिशा में, चाहे वह छोटा मा क्यों न हो, प्रयास है और इसलिये मैं इस विधेयक का स्वागत करता हूं ग्रौर समर्थन करता हूं । हम यह न मानें कि इस विश्रेयक के द्वारा हमने ऋपने न्यायधीशों को बहुत दे दिया है लेकिन स्वतंत्रता के बाद, पहली बार, हम उच्चतम न्यायालय तथा उच्च न्यायात्रय के न्यायाधीशों के वेतन में विद्ध कर एते हैं । मझे याद है कि मार्च 1984 में जस्टिस तुलजापुरकर ने, 1950 के बाद जो महंगाई बढ़ी, उसका हेनाब लगाते हुये यह कहा था कि 1985 ही महंगाई को अगर देखें तो स्राज सुप्रीन होर्ट के चीक जिस्टम को केवल 1301 स्याः तनख्याह मिलती है सुप्रीम कोर्ट के जजेज को केवल 1165 रु:ये मिलते है हाई कोट्स के जजेज की 1021 उपये मिलते हैं । मारीशम के जज को भी 10 हजार रुपया महीना मिलता है, इग्लैंड ां अगर पौंडों में गिना जाय तो लगभग 5 उजार पौंड एक जज को हर महीने मिलते **१ । इसलिये हम यह न माने कि हमने ाहत कुछ दिया है । लेकिन मैं यह मान**ना <sup>;</sup>ँकि केवल वेतन श्रौर सुविधाश्रों में वृद्धि हरने से हमारी सारी समस्या हल नहीं ोगी । श्रभी तक जो भी सम्माननीय सदस्य ोले उनका न्यायालयों से वहत नजदीक का रस्ता रहा है, सम्माननीय न्यायमति के रूप । या वकील के रूप में । मेरा भी छोटी गि जिन्दगी में, न्यायालयों से नजदीक का

रिश्ता है लेकिन ग्रारोपी के रूप में हमने यह देखा है कि रःजनैतिक जीवन में विभिन्न अ(न्दोलन करते हुये भी कितनी देी हो सन्ती है, इसका उदाहरण मैं थोड़े में दं। 13 साल पहले महा-विद्यालय में पढते समय एक भ्रष्ट वन मंडल ग्रधिकारी को गधेपर बैठा कर गांवों में घमाने का हम पर ग्रारोप था । 12 सःल में वह वन ग्रधिकःरी मर गया, गधा मर गया, हम ग्रापात स्थिति में सरकार के पास 18 महीने मौजद थे सरकार जो च है तब हम को कोर्ट में ले जा सकती थी लेकिन 12 वर्ष के बाद उसका फैसला हुन्ना ग्रीर फैसला देने वाला न्यायाधीश हम जब महाविद्यालय में पढते थे तब विद्यालय में विद्यार्थी था । मैं एक उद हरण ग्रापको बता रहा हं (व्यवधान)

श्रीहेच० हनुमनतया (कर्माटक): बीच में ग्रापकी सरकार ने क्या किया ?

श्री प्रमाद महाजन : मेरी सरकार ने मेरे ऊपर केस विदड़ा नहीं किया। (व्यवधान) मैं प्रार्थना करूगा कि इसको राजनीति का स्वरुप न दें। हम सत्ता मे थे हम इतनी जल्दी भूल गये । पता नहीं ग्रापको हर क्षण क्यों याद रहती है कि हम थे ग्रीर श्रापयाद दिला कर इम को कष्ट मत दीजिये । उपसमाध्यक्ष जी, *न्याय* यः लिका में ढेर सारी कनजोरियों स्रौर कमियों के बाद भी ग्राज भारत की जनता को ग्रपनी न्यायपालिकः पर ग्रट्ट विश्वास है ग्रौर अन्याय के इस अन्धकारमय वातावरण में भ्रगर हमारे सामान्य नागरिकों के लिये कोई एक प्रकाण की किरग दिखाई देती है तो वह न्यायालयों में दिखाई देती है। एक सामान्य नागरिक की न्यायालय में जो भ्रट्ट श्रद्धा है यही न्यायन लिका पर बोझ बन चुकी है । ग्रन्याय की दुनियां में न्याय का एकमात्र मार्ग यही होने के कारण इस मार्ग पर चलने वालो की भीड़ इतनी बढ गई है कि स्वयं मार्ग ग्राने ही यावियों के बोझ से तर्रा रहा है ग्रौर दूसरी ग्रौर सामान्य न गरिक श्रद्धा से न्यायालय के दरवाजे खटखटाते समय कितना ग्रौर पैसा लगाते है इसके कारण उनके हाथ थरथरा रहे है । न्यायालय सब के लिये उपजब्ध है । ग्रगर एक प्रसिद्ध न्याय धीश की उक्ति में उधार लूंतो मैं यह कह सकता

श्री प्रमोद कहाजन)

हूं कि यह न्यायालय ताजमहल होटल जैसा है जहां हर किसी को जाने की ब्रानुमित है शर्त इतनी है कि उस होटल में जाने के लिये पैसे ग्रौर समय ग्रापके पास उपलब्ध हों। इसलिय हम यह देख रहे उच्चतम न्यायालय में सर्वोच्च न्यायालय में पांच लाख, उच्च न्यायालय में पांच लाख श्रौर छोटे छोटे न्यायालयों में कितने केसज पड़े हैं शायद इसका हिसाब लगाना चन्द्रगुप्त के लिये बहुत कठिन काम होगा । इसलिये हम यह मानते हैं कि इन कमियों को दूर करने के लिये हम केवल वेतन ग्रीर सुविधायें बढ़ा कर ग्रपने लक्ष्य तक नहीं पहुंच सकते हैं। हमें न्यायाधीशों की संख्या में भी पर्याप्त वृद्धि करनो पडेगी । कर्णाटक, दिल्ली, इलाहाबाद, भ्वनेश्वर, इन सारे विवादों में मैं नही जाना चाहता हं, जिम्मेदार भले एक दल हो या दूसरा दल हो, जिम्मेदार एक व्यक्ति हो या दूसरा व्यक्ति हो लेकिन न्यायाधीशों की नियक्ति में देरी होती है श्रौर इस देरी की जिस प्रकार से दुनियां में चर्चा होती है उससे न्यायप।लिका की गरिमा बढ़ी है और न हमारी बढ़ी है और न चर्चा करने वालो की बढ़ी है। इसलिये वेतन ग्रौर सुविधान्त्रों के सत्थ पर्याप्त संख्या में न्याय।धीशों की ग्रविलम्ब नियक्ति करना भी ग्रत्यावश्यक होगा । न्यायाधीशों की नियक्ति में उनकी प्राथमिकता, का ज्ञान, देश श्रौर संविधान के प्रति उनकी श्रदूट निष्ठा, इन मानदंडोंका जरूर उपयोग होना चाहिये। ग्रगर इन म नदंडों से न्याया-धीश दूर हो तो वह ठीक प्रकार से न्याय नही देगा । लेकिन कभी कभी गलती से संविधान ग्रौर देश के प्रति की निष्ठा के श्रलावा किसी एक दल या किसी एक दल की सरक।र के प्रति निष्ठा से जुतड़ा हुआ। श्रगर हम निर्णय लें तो उसमें बहुत दिक्कतें पदा होगी । न्यायाधीशों की तनख्याह बढ़ाने के साथ न्याय निष्पक्ष हो इसलिये न्यायाधीशों को विवादों से परे रखना पड़ेगा । हम न्यायाधीशों के न्याय निर्णय पर अधिकार वाणी से चर्चा जरूर कर सकते हैं लेकिन सभी दलों के उच्च नेता, सरकार के मित्रगण न्यायाधीशों की निणय प्रक्रिया के संबंध में चर्चा करते समय कुछ सतकता भी जरूर बरतें जिसके कारण न्यायपालिका की गरिमा बनी रहे

एक बात का विशेष उल्लेख करना चाहुंगा कि ग्रगर न्यायाधीशों की निष्पक्षता बढानी है तो न्यायाधीशो को आप जरूर जी चाहे पैसा दें, वेतन दें, सूविधायें दें, पेंशन दें जिंदगी भर के लिये. ग्रपनी सेवा निवत्ति के बाद भी उसको किसी की ग्रोर हाथ फैलाने की नौबत न ग्राये इस प्रकार की स्विधायें हम करें लेकिन उसके साथ निवृत्ति के बाद, सेवा निवृत्त होने के बाद न्याया-धीशों पर--विभिन्न प्रकार की राजनैतिक **वा गैर राजनै**तिक जो न्यायदान से जडा है, ऐसी जिम्मेदारी डालना, न्यायाधीशों का निष्पक्ष वातावरण तैयार होने में कठिनाई उत्पन्न करता है ग्रीर इसलिये वर्तमान सर-कार या कोई भी सरकार ग्रगर कोई कमी-**शन बैठाना है,** किसी की जांच करवानी है. तो वर्तमान न्यायाधीशों से ही काम लें, सेवा निवत्त न्यायाधीशों का उपयोग ग्रच्छी. परम्परा होगी, ग्रन्छा मानदण्ड होगा यह नहीं लगता है।

न्यायालयों में न्यायाधीशों के वेतन श्रीर श्विधात्रों के साथ भी बहुत छोटी लेकिन पहत्वपूर्ण चीजों की ग्रोर मैं ग्रापका ध्यान षाकर्षित करना चाहता हूं। हमारे मम्बईः **उच्च न्या**यालय की इमारत 19वीं सदी में बनी है, 20वीं सदी समाप्त हो चली ग्रब हम 21वीं सदी की ग्रोर जा रहे हैं लेकिन दो स्री वर्ष से मम्बई उच्च न्यायालय की विल्डिंग वैसी की वैसी है। इसलिये मैं प्रार्थना करता हूं कि हम सबको 21वीं सदी में जाने की ग्रगर बहत जल्दी है तो सदी तो समय पर ब्रायेगी लेकिन जिस समय हम 21वीं सदी में प्रवेश करेंगे तो कम से कम एक ऐसी इमारत में कार्यालय हो जहां जजेज बैठ सकें. वकील बहस कर सकें मृविक्कल मिल ऐसी ग्रड्चनें केवल बम्बई में नहीं हैं श्रीर भी न्यायालयों की हैं इस पर भी ध्यान देना पड़ेगा, केवल न्यायालय की बिल्डिंग सुन्दर ग्रीर विशाल बनाने से कुछ नई: होगा । जब भी किसी छोटे न्यायालय मे प्रवश करते हैं तो मानों कागज का हिमालय लांघने की को-शिश करते हैं । कम्प्यूटराइजेशन के लिये बात हो रही है, मैं ग्राशा करता हं कि न्यायालय के कामकाज में भी, फाइल रखने में कम्प्यूटर्स का ग्रगर ठीक प्रकार से उपयोग किया जाये तो इस कागज के पर्वत से हम बच सकते ।हैं

कानुन मे उचित श्रोर श्रावश्यक सुधार भी ग्रविलम्ब न्ययादान की प्रक्रिया को गतिमान करते है । वास्तिवकता से दर रहते वाले नये -नये केसे को जन्म नही देते हैं । इसलिये कानन के निरन्तर अभ्यास की भी प्रक्रिया हमको जारी रखनी पड़ेगी। ग्ररवन लैंड सीलिंग एक्ट हो, रेंट कंट्रोल एक्ट हो ऐसे ढेर सारे कानन है कि उनमें अगर उचित सुधा विया जाये तो न्यायालयो में जान वाले केसेज की संख्या कम हो सकती है। कभी-कभी तो लगता है कि कड़ी से कड़ी सजाभी संख्याकम कर सकती है। स्राज सबको ज्ञात है वि: एक्साइज में करोड रुपया 1700 '5 P.M. मरकार का विभिन्न न्यायालयों में अटका पड़ा है। और यह अमीरों के न्याय की जो व्यवस्था है, उसमें उद्योगपति कानून का उपयोग, मैं दूरुपयोग तो नहीं कह सकता, कान्न का उपयोग करते हुये

Supreme Court Judges

अब जब यह छट जायेगे, सरकार के पास ग्रा जायेंगे. तो उस पर 6 प्रतिशत ज्याज मिलेगा । . . . (व्यवधान)

भी इन 1700 करोड रुपये को अटकाये हुये

एक माननीय सदस्य: सारा मिलेगा। . . . (व्यवधान)

श्री प्रमोद महत्जन : कर रहे है, तो ग्रलग बात है, लेकिन किसी भी उद्योगपति के लिये मम्बई के बाजार में जब 24 प्रतिशत पर मिलते हुये करोडों रुपया अगर उसके पास है, तो स्वाभाविक रूप से वह केसेज में श्रटकाये रखेंगे, उसका उपयोग होगा। इसलिये ऐसे जो कानुन इन काननों में भी ग्रगर हम परिवर्तन करें ...(व्यवधान) तो केसेज की संख्या कम हो सकती है । उच्च न्यायालयों के साथ इनका संबंध कम व्यक्तियों से भ्राता है, लेकिन जो नीचे की सारी न्याय की श्रंखला है, इसमें भी ग्रावश्यक वेतन ग्रन्य स्विधायें करना, न्याय प्रक्रिया को गतिमान करके जितनी कम ग्रपील ऊपर ग्रायेंगी, हम व्यवस्था करें जितने ग्रच्छे न्यायाधीण नीचे के स्तर पर हों, मविधायें हों, मृब्यवथायें हों, जितनी कम ग्रंपील ग्रायें, पेंडिंग केसेज उतने कम हो जायेंगे ।

श्रन्त में एक मददा मैं रखना चाहता हं। ढेर सारे केसेज , लोखों केसेज पडे हैं, न्या-याधीशों के रिक्त पद है, हम इनको वढा सकते हैं, लेकिन इस के बाद भी इतन केसेज का बंटवारा होना सम्भव नहीं है । न्यायपालिका के साथ लोग ग्रद्धलत के रूप में हो. वकीलों को दो पक्षों में समझौता कराने का अधिकार देने के रूप में हों. या जैसे केर्ल।फोर्निया में रेन्टेड जज, इस प्रकार का एक सेवा-निवत्त न्यायाधीश का कोई कानन बनाने की प्रक्रिया हो । मैं वकील नहीं हं—–मैंने जैसा पहले ही कहा कि मेरा श्रारोपी के नाते ही फोर्ट से संबंध ग्राया ग्रौर इसलिये इन सारी प्रक्रियाच्यों को भी साथ में लैते हये अगर हम न्यायालय के बाहर भी न्याय की व्यवस्था करें, पराने जमाने में भी थी, जाति के तौर पर थी, धर्म के तौर पर थी, पंचायत के तौर पर थी---ग्रब वह सारी व्यवस्था टट चकी है, उचित भी है, लेकिन ग्रब नई व्यवस्था हमको इस प्रकार की कोई खडी करनी पडेगी।

(Conditions of Services)

Amendment Bill, 1986

**ब्रन्त में मैं इस विधेयक का एक बार फिर** समर्थन करने हये इतना ही कहना चाहता हं कि केवल न्यायाधीओं का वेतन वढा कर तथा श्रीर मुविधायें देकर न्याय की प्रक्रिया गति-मान नहीं होगी। हम सब को न्यायालयों का राजनीतिकरण होने से बचाना पडेगा श्रौर इसमें स्वाभाविक रूप से सरकार को पहल करनी पडेगी। मझे ग्राणा है सरकार इस दिशा में कदम उठायेगी।

SHRI J. P. GOYAL (Uttar Pradesh): Sir. I support the Bills and I congratulate the two hon. Law Ministers from whom at least I personally expect a lot. These two Bills ought to have come immediately after they were appointed as Law Ministers In the Statement of Objects Reasons it is stated that the Join Conference of Chief Justices, Chief Ministers and Law Ministers of the States decided in 1985, and the Bills should have come immediately after that. Now almost a year has passed. Anyway, I do not want to go into the details but I would refer to one point which Mr. Reddy has said about the staff car. I think we should not grudge it. One hundred and fifty litres of petrol is costing about Rs. 1000 whereas I spend more than Rs., 2000 on petrol, (Interruptions). About the driver if it is a staff car,

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you cannot expect the Judge to drive the car himself. If a driver is there, I think this is a small thing and we should not grudge this.

Secondly, Mr. Madan Bhatia has said that the pension should be equal to the salary. I feel that it is quite reasonable, the reason being that the Supreme Court Judge will retire at the age of 65. Judge of the High Court will retire at the age of 62. At that time he will not have so many liabilities as he may have before he retires. I feel as regards emoluments and salaries of Judges, this is all right and the Lok Sabha was right in passing the Bill unanimously. When I say the two Law Ministers, I expect a lot from them because both of them are from the Supreme Court. We have sat together, we have discussed matters together. I feel this is a very integral problem—the matter regarding the courts and the judiciary, This one aspect is good that the Judges are protected and provided for as far as financial aspect is concerned, but the State as defined in the Constitution consists of the executive the judiciary and the legislature. We are spending a lot of on our legislatures, on the executive. The Ministers have got full freedom to go anywhere by car; they have got not one car but more than one staff cars. Why should we grudge when we are spending something for the judiciary? For so many years we have been just thinking that the salary of the Judges who cannot agitate in the streets should be increased. I think the two Law Ministers should be congratulated that they have come forward with this Bill after such a long time.

About the question of strengthening the judiciary my friends of the other side should not feel about it, but for the first time in 1973, three Judges of the Supreme Court were superseded. There was an all-India Convention of Lawyers held in the Asoka Hotel which was presided over by late Mr. M. C. Setalvad. In that conference there was a unanimous decision that independence of judiciary cannot be maintaitned so long as the executive has got the power of appointment and transfer of Judges ett. A 7-man Committee was appointment at that two-day meeting—I was

also a member of that Committee-to communicate the resolution to the then President-I think the Acting President was Mr. V. V. Giri. We communicated that resolution that some amendment, if necessary, should be made in the Constitution that the executive should not be allowed to make appointment or have anything to say in the matter of appointment/ transfer of Judges of the Supreme Court and High Courts, particularly when in the case of lower judiciary the Government has no say in such matters. There was a hue and cry during the British period and the Congress Party was for separation of judiciary from the executive, because the same officer used to be judge and he also used to arrest the nationalist leaders and therefore that was not liked. After Independence of course at the lower level—the magistracy other judges—the appointment of the judges etc. is now in consultation with the High Court and all that. So they are free from the influence of the executive. But the interesting thing is that in the higher judiciary-the High Court under whose control the lower judiciary is—the Judges in High Courts and Supreme Court are appointed by the executive. By that I am not saving the President but here the Law Minister has full say I must say, in the appointment and transfer of Judges of the High Courts and appointment of Chief Justice. At that time in 1973, this was the question of principle to be decided: was a particular Judge to become Chief Justice of India in accordance with seniority? "No, we are appointing a particular person who is fourth in the seniority. Similarly in the Punjab High Court a Judge was not allowed by the executive because of his independent judgments. All right, Justice Pandit was superseded an other Judge Justice Narula appointed and so on. Again there was another supersession. Justice Beg was appointed supreseding Justice Khanna because Justice Khanna was inconvenient. During the Emergency he gave a very independent iudgement in the habeas corpus case So, the question is not about the money which you are offering to the Judges, and the staff ear and all that. The country wants to know whether your judiciary to which you are making appointments has any credibility. Can it have the credibility? I

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do not want to go into the detials about the appointments. Of course, you will say that you do it with the concurrence of the Chief Justice. But people feel that if there are five appointments to be made in the High Court, there is some understanding—there might be an understanding or there might not be an understanding—between the Chief Justice and the Jaw Minister.

दो आदमी अपके देï मेर आदमी somethink like that. Therefore I would request the Law Minister or the Law Ministers to please look into the recommendation of the All India Conventon of Lawvers which was held in August, 1973 I am making some amendment in that. There should be a seven-man Committee in the Supreme Court of Judges including the Chief Justice. That Committee should recommend to the Chief Justice of India, then the recommendation should go to the President, and then appointment should take place. Similarly in each High Court there should be a Committee, and a recommendation must come from the High Court. Now, your policy is that All Chief Justices must be from other High Courts. Suppose you are making an appointment of the Chief Justice of the Delhi High Court, and the incumbent is coming from Madras. And some appointments of Judges have to take place in that very High Court, How will the Chief Justice who has just now come, make appointments? In that way, your appointments will be delayed. How can he make a recommendation? He will depend upon-we do not know-whom? Many people. Therefore these things are not practicable which you are doing for the last so many years. The whole thing has become topsyturvy.

You say that one-third Judges should come from other States. Who are those one-third Judges? You may say, "Any Judge." It is a way of punishment. Therefore, there is terror. You say, "Once you accept the Judgeship, you cannot go back to your profession. You have given up your cases, You have gone out of practice." You are terrorising the Judges in a way. How can you expect independent judgement? Is there any credibility of the Judges?

So, I am saying very strongly that the

executive today is very much responsible for the arrears of cases. Just as in the other House it was said, 80 per cent of the cases are of writ petitions in the H gh Court because the executive is usurping the legislative functions and are mostly passing wrong orders. Therefore, so many writ petitions are there in the High Courts. So, this is one aspect of the matter.

There are cases of writ petitions in which judgements of the Supreme Court are passed by a 11-Judges Bench. 5-Judges Bench. Tomorrow the Government will bring an ordinance nullifying that judgement of the Court and saying "No:withstanding any judgement of a court, whatever we have done is correct." Please learn how to respect the judgements of the Courts, judgements of the judiciary, which are well considered, based on reason. You do not do that.

Recently a case has come in the Supreme Court. Certain land-acquisition cases were decided by the Supreme Court in 1973 in a particular way. In 1974 you are bringing the same again, challenging them. So many cases are coming because you are not obeying the law, because the executive is not following the rule of law, the judgements given by lower courts, higher courts, the highest court. Therefore, so many cases are there.

I shall just now conclude. I must also say that the Advocates Act requires amendment. If you like, in the Consultative Committee of the Law Ministry I shall put it, and we can discuss about it. Formerly, unless you practice for three years in the lower court, you cannot go to the High Court. You must practice for seven years in the High Court and then go to the Supreme Court. Here, an young man comes from a university and says "I am an advocate of the Supreme Court," What is all this? Many frivoleus cases are also filed because he does not properly advise his client. So, in my submission, there must be training of advocates. You must have the old system, please amend the Advocates Act so that only capable lawyers come to the Supreme Court. This is the Highest Court. Now you are flooded with so many lawyears. And every type of case on even small matters is filed in the Supreme Court. They were not

filed formerly. Mr. Sen was prectising there. He knows we used to say go away there is nothing in it. But now every case is filed. So all these cases have to be dealt with by the courts. So arrear3 of cases are mounting up. So my submission is that it is an eternal problem. It has to be dealt with not only by improving the conditions of service and enhancing salameans have ries, but some ways and found out for disposing also to be Please give them Ωf the arrears. full independence of working. This transfer business and one-third of the Judges from outside sound rather ridiculous. Thank you.

SHRI ASOKE KUMAR SEN. Mr. Vice-Chairman, Sir, I am extremely grateful to the hon. Members for the unanimous support they have extended for this Bill. It shows that there are certain matters on which the entire nation has agreed. Those matters cut across party lines and our judiciary and our concern for the judicial system is one. We are all concerned about its maintenance, its excellence, its impartiality, fearlessness and we have been laying emphasis on achieving these aims that to have a judiciary which would be excellent in quality, which would be independent, which would be without any fear or want of any other matters. It should be able to function independently and from very high position. Therefore, we have tried to formulate the increase in the emoluments and salaries which were originally fixed as far as back as 1950 and are trying to make it more realistic. Naturally while supporting this Bill, concern has been expressed on various matters which certainly need attention and rectification. For instance, we are concerned with the delays and arrears in the various courts and remedies to be found. One of the remedies is to have efficient Judges. We hope to do it by this week and attract the best talent from the Bar and the services. We are also concerned with making justice speedy, in expensive and bring in justice to the door of the commonmen. This one of the important steps we have taken we must go to the subordinate judiciary after this, because Our people are mostly concerned at the

grass-root level with which they are concerned in their day-to-day life.

### [Mr. Deputy Chairman in the Chair.]

We must agree that the conditions of service of the subordinate judiciary needs immediate attention and they have to be improved as we have improved the conditions of the High Court Judges and the Supreme Court Judges and not enough for them heen done has are time we vears. All the these taking about upper echelons of our judicial system, but the lower echelons are more concerned with the common man and we must have quality, we must have must have completely efficiency, we impartial -Judges and all the talks about Bars and other things must be wholly eliminated. While agreeing with all these observations, I feel constrained to disagree with some of the observations made firstly by Mr. Sukomal Sen. He says our judiciary is biased and on caste basis and the poor always suffers as a result of the Bars for the rich. I do not know whether he is a lawyer or not. But if he has read the judgement of the Supreme Court in the labour cases and the entire industrial law has been built up by the Judges of the Supreme Court and High Court after their judicial pronouncements and not by law. You would find that the Bar always has been in favour of the worker in matters of retrenchment. in matter dismissal. in matters of compensation and various other things. If he has also read the recent judgement of the Supreme Court on the bonded labour cases, slum dwellers cases and various other cases, he would not have made this remark that our Judges are biased and on a caste basis. In fact, it is said that the Judges weep more for the poor than they should and some poor people come with faked up faces and try to get some orders which possibly they don't deserve, but it is absolutely correct that the mandate of the Constitution that our Government and our justice must be fashioned to meet the ends of the poorer sections of the society, of the deprived sections of the society have been carried out faithfully and truly by the indiciary and as pronouncements in hundreds of cases in labour cases and in other cases where fundamental rights of

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the poorer sections were at stake completely vindicate the standard of judiciary that they always slanted on the side of the deprived, the weak and the poor. We want them to be more vigilant because after all, we have fashioned a Constitution where the fundamental rights and other rights are to be enforced by the courts. We have not given a right to judge to the executive. A right to judge is given to independent judges. That is the very basis of our Constitution and the rule of law is founded upon that basis, namely that the judicial functioning, the function of judges, dispute between man and man, between the citizen and State rests in an independent judicial body, free from interference of the executive authority and completely impartial in the dispensation of justice and that is the very fulcrum on which our Government rests and we are very anxious to preserve it and I have no doubt that by and large, the two organisations of the Government which have evoked admiration from outside are the army and the judiciary. They have earned the admiration of the rest of the world by their work and their excellence and I was extremely happy when I was in Harare last month to find that Indian decisions being cited on public interest, or litigations, on parliamentary rights and on administrative law in hundreds and I am told by the Chief Justice at Harare that there is need of Indian decisions and they have not got them. So. I said, I will try to see if I can at least make available to them one All India Reports from which they can get all the decisions. What they do is that some of the decisions are reported since 1965 in the Commonwealth Law Report but even then, they are not quoting. But I am happy to say that our Indian decisions are so prized and so admired outside India. (interruptions)

SHRI BAHARUL ISLAM: Sir, even in Malaysia also, they do it.

SHRI ASOKE KUMAR SEN. Yes, because there in criminal law, civil procedure code and the contract law, I had argued cases in Kuala Lampur and I had cited Indian decisions myself. every lawyer's chamber has got an All India Law Reports and also our Constitu-

our contract acts and various other tion. acts.

Now, I was very happy, I can tell you when I met Chief Justice Warren in the Commonwealth Law Conference in Sydney in 1965. He was full of admiration about our Supreme Court judgements and he said that one of the judgements which they have always admired was the decision of the Supreme Court of the Bengal Immunity on the sales tax case, the right of the State to levy sales tax but subject to the barrier of inter-State freedom and that they considerered to be our one of the finest judgments out since then, many of our public interest litigation judgments have evoked considerable attention and praise of the outside world and by and large, our judiciary have functioned with an ability, excellence, impartiality and fearlessness and this is the only country where judges are still honoured and respected and their judgments are still obeyed. even by the highest. All over the world, you know. Governments are functioning and democracy is merely a farce in many countries which attained freedom after the last war. This is the only oasis, as somebody said, in the entire Afro-Asian world. the only oasis in a desert of dictatorships and military governments. All over the world, we have seen how military governments and dictatorships have overthrown democratic regimes and how the free constitutions have succumbed to force and to dictatorships.

Well, various things have been said. particularly about the poor not getting justice. While it is true that they have not been getting justice all these years, our scheme of legal aid is becoming more and more successful and the judges are taking an increasing interst and are participating in the dispensation of our legal aid schemes.

Then about the constitution of benches of different High Courts in different areas, the matter is certainly under consideration. I personally think that at least small cases, criminal cases, should be decided near the home of the people concerned. And that is true also of the Supreme Court. It is true that in regard to the constitutional cases and other

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[Shri Asoke Kumar Sen]

important cases, the country's unity and integrity demands that there must be one unified Supreme Court. But with regard to small criminal cases and other insignificant cases which do not require really a united Supreme Court to pronounce every day its judgement, it might be possible, profitable to examine the matter and consider whether it would not be better to disperse the seat of the Supreme Court for these small cases at least. Anyway that is a matter still to be considered. I have no doubt that the Judicial Reforms Commission will consider this in detail.

I do not think I have got much to say except about the staff car. I do not know why Mr. Babul Reddy, who is always very generous to the High Court and has a for the High Court, should weakness grudge the staff car, when everybody has a staff car. (Interruptions) Every district magistrate uses a staff car. The staff car does not belong to him. As Mr. Baharul Islam has said, the staff car belongs to the State. It is only for the work of the State that the district magistrate uses the staff car. But the poor district judge has no staff car. That is the difficulty. Why should he not have it Mr. Priya Ranjan Das Munshi said in the other House that he has seen judges travelling in the same bus with the criminals they are trying, with the chaprassis who serve them, and sometimes they are left out in the queue and the others get ahead of them. It happens in Delhi. You can see. The magistrates themselves have told me About houses, we have not allowed houses for the subordinate judiciary, for the magistrates and when they retire they have nothing to rall back upon. All these things have to be attended to. These are matters which are immediately to be looked after to ensure recruitment of the very best talent for our judicial system. Our administrative officers have also to be looked after because all sorts of charges of graft and other things arise only because they suffer from many inconveniences

With these words. I express my deep gratitude to all sections of the House. I hope the vote will be unanimous, as it

MD DEDUTY CHAIDMAN.

was in the other House.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided.

### Mr. Deputy Chairman:

Aves : 167

Noes : Nil

Ayes -167

Abdi, Shri Hashim Raza Allahabadi

Ahluwalia, Shri S. S.

Aladi Aruna, Shri alias V. Arunachalant

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Anand Sharma, Shri

Ansari, Shri Hayat Ulla

Antony, Shri A. K.

Arun Singh, Shri

Ashwani Kumar, Shri

Baby, Shri M. A.

Bagrodia, Shri Santosh

Balu, Shri T, R.

Banmali, Babu, Shri

Bansal, Shri Pawan Kumar

Barman, Shri Debendra Nath

Basu, Shri Chitta

Basumatari, Shri Dharanidhar

Bhajan Lal, Shri

Bhandare, Shri Murlidhar Chandrakant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Chatterjee, Shri Nirmal

Chaturvedi, Shri Bhuvnesh

Chowdhary Ram Sewak

Darbara Singh, Shri

Deori, Shrimati Omem Moyong

Desai, Shri Jagesh

Faguni Ram, Shri

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Ghosh, Shri Dipen

Ghosh, Shri Shantimoy

Gopalan, Shri R. T.

Goyal, Shri J. P.

Gupta, Shri Vishwa Bandhu

Gurupadaswamy, Shii M. S.

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jani Shri Jagadish

Jha, Shri Lakshmi Kant

Jogi, Shri Ajit P. K.

John, Shei Valampuri

Joshi, Shri Krishna Nand

Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M.

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneshwar

Kamble, Prof. N. M.

Kar, Shri Ghulam Rasool

Kar, Shri Narayan

Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Kushnoor, Shri Vershetty Moglappa

Kuthiravattom, Shri Thomas

Laxmi Narain, Shri

Mahajan, Shri Pramod

Mahendra Prasad, Shri

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Singh Bhagatram

Masodkar, Shri Bhaskar Annaji

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mittal, Shri Sat Paul

Mohanan, Shri K.

Mohapatra, Shri Basudeb

Mohanty, Shri Subas

Moopanar, Shri G. K.

Naik, Shri G. Swamy

Naik, Shri R. S.

Nalwa, Shri Hari Singh

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Natha Singh, Shri

Pachouri, Shri Suresh

Pahadia, Shrimati Shanti

Palaniyandi, Shri M.

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Panicker, Shri K. Vasudeva

Panwar, Shri B. I.

Patel, Shri Vithalbhai Motiram

Patil, Shri Dinkarrao Govindrao

Pattanaik, Shri Sunil Kumar

Poddar, Dr. R. K.

Prasad, Shri K. L. N.

Puglia, Shri Naresh

Quasem, Shri Mostafa Bin

Radhakrishnna, Shri Puttapaga

Rafique Alam, Shri

Rajagopal, Shri M.

Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K.

Ramanathan, Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri R. Sambasiva

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsinghbhai Pataliya-

Ray, Shri Deba Prasad

Rayka, Shri Sagar

Reddy, Shri Adinarayana

Reddy, Shri B. Satyanarayan

Reddy, Shri P. Babul

Reddy, Shri T. Chandrasekhar

Richharia, Dr. Govind Das

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Sambasivam, Shri Era

Saring, Shri Leonard Soloman

Scindia, Shrimati Vijaya Raje

Sema, Shri Hokishe

Sharma, Shri A.P.

Sharma, Shri Chandan

Sharma, Dr. H. P.

Snarma, Shri Satish Kumar

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibba

Singh, Sari R. K. Jaichandra

Singh, Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukhdev Prasad, Shri

Sukul, Shri P. N

Surender Singh, Shri

Swaminathan, Shri G.

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur, Jagatpal Singh

Thakur, Stri Rameshwar

Tnakur, Shri Surendra Singh

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Thangabaalu, Shri

Tiria, Kumari Sushila

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

Vaduthala, Shri T K. C.

Vajpayee, Shri Atal Bihari

Valiullah, Snri Raoof

Verma, Shri Kapil

Verma, Shrimati Veena

Vikal, Shri Ram Chandra

Vincent, Shri M.

Yadav, Shri Jagdambi Prasad

Yadav, Shri Ramanand

#### Noes

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members Present and voting.

DEPUTY CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill. If the House agrees, the result of the voting shall be taken as applicable to all the clauses.

The question is:-

"Tnat Clauses 2,3 and 4 and Clause 1, the Enacting Formula and the Title stand part of the Bill."

The House divided.

### MR. DEPUTY CHAIRMAN:

Ayes.....167.

Noes.....NIL

### Ayes: 167

Abdi, Shri Hashim Raza Allahabadi

Ahluwalia, Shri S.S.

Aladi Aruna, Shri aluas V. Arunachalam

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Anand Sharma, Shri

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Ansari, Shri Hayat Ulla

Antony, Shri A. K. Arun Singh, Shri

Ashwani Kumar, Shri

Baby, Shri M.A.

Bagrodia, Shri Santosh

Balu, Shri T. R.

Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Barman, Shri Debendra Nath

Basu, Shri Chitta

Basumatari, Shri Dharanidhar

Bhajan Lal, Shri

Bhandare, Shri Murlidhar Chandrakant

Bhardwaj, Shri Hansraj

Bhatia, Sari Madan

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Chatterjee, Shri Nirmal

Chaturvedi, Shri Bhuvnesn

Chowdhary Ram Sewak

Darbara Singh, Shri

Deori, Shrimati Omem Moyong

Desai, Shri Jagesh

Faguni Ram, Shri

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Ghosh, Shri Dipen

Ghosh, Shri Shantimoy

Gopalan, Shri R. T.

Goyal, Shri J. P.

Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M S.

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish

Jha, Shri Lakshmi Kant Jogi, Shri Ajit P. K.

John, Shri Valampuri

Joshi, Shri Krishna Nand

Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M.

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneswar

Kamble, Prof. N. M.

Kar, Shri Ghulam Rasool

Kar, Shri Narayan

Kaul, Shrimati Krishna

Kaushik, Shri M. P.

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Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd. Hashim

Kollur, Sari M. L.

Kushnoor, Shri Veershetty Moglappa-Kuthiravattom, Shri Thomas

Laxmi Narain, Shri

Mahajan, Shri Pramod

Mahendra Prasad, Shri

Mahto, Shri Bandau Majhi, Shri Prithibi

indian, Silit Elinati

Makwana, Shri Yogendra

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai Mishra, Shri Mahendra Mohan

Mishra, Shri Sneo Kumar

Mittal, Shri Sat Paul

Mohanan, Shri K.

Mohapatra, Shri Basudeb

Mohanty, Shri Subas

Moopanar, Shri G. K.

Naik, Shri G. Swamy

Naik, Shri R S.

Nalwa, Shri Hari Singh

Narayanasamy, Shri V.

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Natarajan, Shrimati Jayanthi Natha Singh, Shri

Pachouri, Shri Suresh
Pahadia, Shrimati Shanti
Palaniyandi, Shri M.
Pandey, Shrimati Manorama
Pandey, Dr. Ratnakar
Panicker, Shri K. Vasudeva
Panwar, Shri B. L.
Patel, Shri Vithalbhai Motiram
Patil, Shri Dinkarrao Govindrao
Pattanaik, Shri Sunil Kumar
Poddar, Dr. R. K.
Prasad, Shri K. L. N.
Puglia, Shri Naresh C. Chunnalalji

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga
Refique Alam, Shri
Rajagopal, Shri M.
Rajangam, Shri M.
Ramamurthy, Shri Thindivanam K.
Ramanathan, Shri V.
Ramesh Babu, Shri S. B.
Rao, Prof. B. Ramachandra
Rao, Shri R. Sambasiva
Rao, Shri Yalla Sesi Bhushana
Ratan Kumari, Shrimati
Rathvakoli, Shri Ramsinghbhai Pataliyabhai

Ray, Shri Deba Prasad Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri B. Satyanarayan Reddy, Shri P. Babul Reddy, Shri T. Chandrasekha

Reddy, Shri T. Chandrasekhar Richharia, Dr. Govind Das Roshan Lal, Shri

Sahu, Shri Rajni Ranjan Sahu. Shri Santosh Kumar Sambasivam, Shri Era Saring, Shri Leonard Soloman Scindia, Shrimati Vijaya Raje

Sema, Shri Hokishe Sharma, Shri A. P Sharma, Shri Chandan Sharma, Dr. H. P. Sharma, Shri Satish Kumar Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Thakur Kamakhya Prasad Singh, Shrimati Pratibha Singh, Shri R. K Jaichandra Singh, Shri Vishvajit Prithvijit Singh, Shri Vishwanath Pratap Sukhdev Prasad, Shri Sukul, Shri P. N. Surender Singh, Shri Swaminathan, Shri G. Tariang, Shri Jerlie E Thakur, Prof. Chandresh P. Thakur Jagatpal Singh Thakur, Shri Rameshwar Thakur, Shri Surendra Singh Thangabaalu, Shri Tiria, Kumari Sushila Tripathi, Shri Chandrika Prasad Tyagi, Shri Shanti Vaduthala, Shri T. K. C. Vajpayee, Shri Atal Bihari Valiullah, Shri Raoof Verma, Shri Kapil Verma, Shrimati Veena Vikal Shri Ram Chandra Vincent, Shri M.

#### Noes-NIL

Yadav, Shri Jagdambi Prasad

Yadav, Shri Ramanand

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

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Clasuses 2, 3 and 4 were added to the Bill, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ASOKE KUMAR SEN: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The House: divided

### MR. DEPUTY CHAIRMAN:

Ayes .

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Nil

Noes

#### Ayes-167

Abdi, Shri Hashim Raza Allahabadi

Ahluwalia, Shri S. S.

Aladi Aruna, Shri alias V. Arunachalam

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Anand Sharma, Shri

Ansari, Shri Hayat Ulla

Antony, Shri A. K.

Arun Singh, Shri

Ashwani Kumar, Shri

Baby, Shri M. A.

Bagrodia, Shri Santosh

Balu, Shri T. R.

Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Barman, Shri Debendra Nath

Basu, Shri Chitta

Bhajan Lal, Shri

Bhandare, Shri Murlidhar Chandrakant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

(Conditions of Service)
Amendment Bill, 1986

Chatteriee, Shri Nirmal

Chaturvedi, Shri Bhuvnesh

Chowdhary Ram Sewak

Darbara Singh, Shri

[ 14 AUG. 1986 ]

Deori, Shrimati Omen Moyong

Desai, Shri Jagesh

Faguni Ram, Shri

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Ghose, Shri Dipen

Ghosh, Shri Shantimoy

Gopalan, Shri R. T.

Goyal, Shii J. P

Gupta, Shri Vishwa Bandhu

Gurupadaswamy, Shri M. S.

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish

Jha, Shri Lakshmi Kant

Jogi, Shri Ajıt P. K.

John, Shri Valampuri

Joshi, Shri Krishna Nand

Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M

Kakodkar, Shri Purshottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneswar

Kamble, Prof. N. M.

Kar, Shri Ghu'am Rasool

Kar, Shri Narayan

Kaul, Shrimtai Krishna

Kaushik, Shri M. P.

Khatun, Kumari Sayeoda

Kidwai, Dr. Mod. Hashim

Kollur, Shri M. L.

Kushnoor, Shri Veershetty Miglappa

Kuthiravattom, Shri Thomas

Laxmi Narain, Shri

# The High Court and [RAJYA SABHA] (Conditions of Service) Supreme Court Judges Amendment Bill, 1986

Mahajan, Shri Pramod Mahendra Prasad, Shri

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Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra.

Malik, Shri Mukhtiar Singh.

Malik, Shri Satya Pal.

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Meena, Shri Dhuleshwar.

Mehta, Shri Chimanbhai

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mittal, Shri Sat Paul

Mohanan, Shri K.

Mohapatra, Shri Basudeb

Mohanty, Shri Subas

Moopanar, Shri G. K.

Naik, Shri G. Swamy

Naik, Shri R. S.

Nalwa, Shri Hari Singh

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Natha Singh Shri

Pachouri, Shri Suresh

Pahadia a Shrimati Shanti

Palaniyandi, Shri M.

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Panicker, Shri K. Vasudeva

Panwar, Shri B. L.

Patel, Shri Vithalbhai Motiam

Patil, Shri Dinkarrao Govindrao

Pattanaik, Shri Sunil Kumar

Poddar, Shri R. K.

Prasad, Shri K.L.N.

Puglia, Shri Naresh C. Chunnalalj;

Quasem, Shri Mostafa Bin

Radhakrishnna, Shri Puttapaga

Rafique Alam, Shri

Rajagopal, Shri M.

Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K.

Ramanathan Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri R. Sambasiva

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsinghbhai Pataliya-

bhai

Ray, Shri Deba Prasad

Rayka, Shri Sagar

Reddy, Shri Adinarayana

Reddy, Shri B. Satyanarayan

Reddy, Shri P. Babul

Reddy, Shri T. Chandrasekhar

Richharia, Dr. Govind Das

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Sambasivam, Shri Era

Saring, Shri Leonard Soloman

Scindia, Shrimati Vijaya Raje

Sema, Shri Hokishe

Sharma, Shri A. P.

Sharma, Shri Chandan

Sharma, Dr. H. P.

Sharma, Shri Satish Kumar

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukhdev Prasad, Shri

Sukul, Shri P. N.

Surender singh, Shri

Swaminathan, Shri G.

Tariang, Shri Jereli E.

Thakur, Prof. Chandresh P.

Thakur, Jagatpal Singh
Thakur, Shri Rameshwar
Thakur, Shri Surendra Singh
Thangabaalu, Shri
Tiria, Kumari Sushila
Tripathi, Shri Chandrika Prasad
Tyagi, Shri Shanti
Vaduthala, Shri T.K.C.

Vajpayee, Shri Atal Bihari Valjullah, Shri Ragof

Valiullah, Shri Raoof

Verma, Shri Kapil

Verma, Shrimati Veena

Vikal, Shri Ram Chandra

Vincent, Shri M.

Yadav, Shri Jagdambi Prasad Yadav, Shri Ramanand

### Noes-Nil

The motion was carried by majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN: Now, I shall put the other Bill to vote. The question is:

"That the Bill (orther to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 12 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ASOKE KUMAR SEN: Sir, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the next Bill, that it,

the Tamil Nadu Legislative Council (Abolition) Bill, 1986.

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## THE TAMIL NADU LEGISLATIVE COUNCIL (ABOLITION) BILL, 1986

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ); Sir. I beg to move:

"That the Bill to provide for the abolition of the Legislative Council of the State of Tamil Nadu and for matters supplemental, incidental and consequental thereto, as passed by the Lok Sabha, be taken into consideration".

Sir, under article 169 of the Constitution, Parliament may, by law, provide for the abolition of the Legislative Council of a State.

Sir, on the 14th May 1986, the Legislative Assembly of the State of Tamil Nadu passed a Resolution, in terms of Article 169 of the Constitution, for the abolition of the Legislative Council of that State. It is accordingly proposed to abolish the Legislative Council of the State of Tamil Nadu. It further contains certain supplementary provisions. Clause 7 makes necessary provisions as to the pending Bills. That clause provides for lapsing of Bills originating in the Council, that is, Bills which have not been passed by the Legislative Assembly and are pending in the Legislative Council immidiately before its abolition. As regarde the Bille pending the Legislative in cil before its abolition which have beca passed by the Legislative Assembly, it has been provided that on the abolition of the Council, such Bills should be deemed to have been passed before such abolition by both the Houses of the Legislature of the State of Tamil Nadu in the form in which the Bills were passed by the Legislative Assembly so that they could the Governor presented to for assent. Clause 7, further provides that in the case of a Bill which is either rejected or amended by the Council abolition. the Legislative Assembly may, after abolition of the Council,